and N.R.E.P. programme have been shelved on the plea that they have no money to start the work. They simply pass on the buck on the Central Government stating the money is act provided.

Sir, I come from a place which is ctu-jnlcally drought affected area. Our demand for upper Bhadra project is the only solution fur the agony of the people. This project if taken will give relief to the five districts irrigating over a million acres of land besides drinking water covering about 30 lakhs of people.

Sir through you, I would request the Government to depute a Central Team to make on-the-spot study of the severity of the drought and rush immediately help to the suffering people. Sir. once aaain I would like to emphasise that Uppar Bhadra project is the only solution for the severely drought affected area of this part of Karnataka.

THE UNIVERSITY GRANTS COM-MISSION (AMENDMENT) BILL, 1984.

MR. DEPUTY CHAIRMAN: Now we take up Bills for consideration and passing. The University Grants Commission (Amendment) Bill, 1984. The Education Minister, piease.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL); Mr. Deputy Chairman Sir, I rise to move:

"That the Bill further to amend the University Grants Commission Act. 1956, be taken into consideration."

There are two major provisions which we have proposed in this Bill. With your permission, Sir, I would like to explain briefly the nature and scope of these two major provisions. As the House is aware, the University Grants Commission was established

in 1956 as a statutory body to make provision for coordination and determination of standards in universities. The Commission is charaed with the

duty to take, in consultation with the universities and other bodies concerned such steps as it all may think fit for the promotion and coordination of university education, for the determination -md maintenance of standards of teaching, examination and research in the universities. For the purpose of performing these functions the Commission is empowered to enquire into the financial needs of Ihe universit.es and to allocate and disburse grants to them.

The number of universities has steadily increased during the last 30 years. We have 124 universities at present. The cost of equipping these universities with facilities on an adequate scale for the maintenance of sonable level of standard has also been going up steadily. With the rnpid advances in science and technology and the increasing sophistication modernisation of research facilities, it is becoming more and more difficult to ensure that every university is self, sufficient in the matter of necessaryfacilities. It should, therefore, be possible that certain costly and sophisticated facilities for advanced study and research are vided at a place which can with advantage, De shared by a igroup of universities. However, the establishment of such facilities requires that institutions are also set up in collaboration with a number universities to manage and maintain them. If such facilities are established with a separate management, independent of any particular university, it would be possible to ensure that the participating universities can draw upon these facilities according to their needs. the UGC Act, as it stands at present, does not ptermit the Commission to sanction grants to any institution other than a university as defined in the In order to enable the Commission to establish such facilities

to maintain them out of the funds of the Commission, we are making a provision in the UGC Act through this amendment. There are a number of fields in which such common facilities could be more useful and economical. For example, regional computer centres regional library and documentation centres and regional instrument centres, if established, could provide valuable facilities, specially in areas and regions where a number of universities are presently functioning without adequate facilities)! Similarly the Commission has a proposal to establish a nuclear centre to enable university scientists to undertake research programmes in this emerging and important field. There are, in addition, proposals like setting up of a national testing organisation which can bring about a measure of comparability among the degrees awarded by different universities. A service like this, if adequately developed, can also be assigned the responsibility for holding admission test and selection of students for award of scholarships fellowships and so on. It is also possible to develop such an organisation as an agency for holding examinations for recruitment of teachers at the national level. These are some of the possibilities that the amending provision will enable the University Grants Commission to consider and implement.

The second major amendment relates to the collection of fees by institutions of higher education. As the hon. Members are aware, we have in the recent past witnessed a very unhealthy situation developing in our country in which a number of professional colleges are being set up in different parts of the country, collecting substantial amounts as capitation fees.

It is unfortunate that in this process education should degenerate into a mere commercial enterprise. Honourable Members from all sections of

this House have expressed themselves very strongly against this practice. Ia fact, I have had occasion to assure the House that we are committed to consider ways and means to eradicate this practice from our educational system. The amendment before you seeks to fulfil this assurance. The proposal before you is to insert a new section in the UGC Act which would enable the UGC to specify the matter in respect of which fees can be charged by a college. It will also enable the Commission to prescribe the scale of fees in accordance with which fees can be levied by colleges in relation to a course of study. The details will be specified by the Commission through regulations to be framed for the purpose. We have given very careful thought to the question of ensuring that no college charges any fees other than those specified in the regulations or in excess of the scales prescribed in them. In case any college is found to be violaling these regulations we have oroposed that after an inquiry such a coDege should be prohibited from sending students for university examinations and that it would stand disaffiliated for a period of three years. These penal provisions would be imposed only after conducting an inquiry and giving reasonable opportunity of being heard to the college concerned. The Central Government's approval is also necessary to impose these penalties. In order to protect the interests of the students who might become innocent victims of unscrupulous managements we have made a provision that the Commission should take all steps as may/ consider appropriate it securing them admission for other recognised in colleges. We have also made a provision that university which violates those provisions or fails to comply with the recommendation made by the Commission in this behalf, shall <=tand disqualified from receiving any grant from the Commission as laid down in Section 14 of the UGC Act. It could' be argued that these provisions do not go far enough. H<

in the existing constitutional and legal system we have made an attempt to make reasonable provisions which, in our view should be a disincentive against the practice of collecting capitation fee.

There are also a few formal amendments in the Bill which seek to give effect to the recommendations of the Committee on Subordinate Legislation according to which provision should be made in the Act to give retrospective effect to the rules and regulations framed under the Act. This is only an enabling provision so that in cases where retrospective effect to a rule is necessary, the relevant rule can be applied retrospectively. We have also made a provision that all rules and regulations framed under the principal Act should be placed before both Houses of Parliament in the manner recommended by the Committee on Subordinate Legislation. It is my earnest hope that the provisions of the amending Bill will receive the wholehearted support of the House. With these words I move that the UGC (Amendment) Bill J 984 be taken into consideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: There is one amendment by Mr. Malaviya for reference of the Bill to a Joint Select Committee. But Mr. Malaviya is not here. Therefore, now the motion for consideration of the Bill is open for discussion. Mr. Mostafa Bin Quasem.

SHRI MOSTAFA BIN QUASEM (West Bengal): Mr. Deputy Chair, man, Sir, the Hon'ble Minister of State for Education has just now in* troduced the University Grants Commission (Amendment) Bill, 1984. which we all know by this time seeks to amend some aspects of the principal Act, namely the University Grants Commission Act, 1956. One of the main reasons for initiating this am, endment, as has been stated by the Hon'ble Minister in the Statement of Objects and Reasons appended to the

Bill, relates to accommodating certain recommendations of the Committee on Subordinate Legislation to give retrospective effect to rules and regulations formulated under the principal Act and, as I understand from the statement of the Hon'ble Minister, to accommodate the model clause suggest ted by the Committee on Subordinste Legislation regarding laying of rules and regulations made under the principal Act before the Parliament.

Sir_i I do not find any objection to such amendments which are of technical nature relating Jo rules, procedures, regulations, etc.

Coming to the second object of initiating this legislation, I seek your permission to read it out for the convenience of the House from the Statement of Objects and Reasons.

For quite sometime past the University Grants Commission has been feeling handicapped in setting up establishments and financing the same to provide common facilities, services, programmes etc. for group of universities or for universities in general. To overcome this handicap, the Bill seeks to confer additional power on the Commission in this behalf.

The Hon'ble Minister has elaborately dealt with the purpose of this amendment. I do not find any reason prima fade for objecting to this amendment in the form of insertion of a new clause, namely, Clause 12CCC in the principal Act, in the expectation that this amendment and its implementation will result in widening the scope of higher education entailing more research facilities and newer educational and academic programmes and projects by universities in general or by a group of universities. Objection may not lie here. If the expectation is fulfilled there will be widening of the scope of higher education in this direction. But corsidering the present state of affairs within the University Grants Commission it-

[Shri Mostafa Bin Quasem]

I and the state of affairs prevailing the domain of higher education in our c untry vis-u-vis the University Grants Commission, I have every Ooubt about the fulfilment this expectation. I would in this ask a simple question to the Hon'ble Minister. Have you taken pains at least for a moment to review the role of the University Grants Commission in its domain of activities? I tell you that even a uuirsory assessment of the role of the. University Grants Commission in the field of activities attributed to it will definitely result in presenting a gloomy picture so far as its past is concerned. It will present a disheartening picture so far as the present is concerned and it will be presenting a distressing picture if we look at the future.

There are certain inherent defects in the University Grants Commission so far its composition and functioning are concerned since its very inception. I would like to point out a few of them. Sir the University Grants Commission. which is at the helm of .drs of higher education in ntry, in a major way, since its inception has remained and continues to be an undemocratic body. All the Members of the University Grants Commission are nominated Members, nominated, of course, by the Central Government having no distinct representation from the State Governments of our country in spite of the fact that we are pursuing a federal polity in our country Sir, we detely boast of our country being the biggest democracy in ihe world and, ironically, in this biggest democracy, the highest organisation or the highest body in the realm of higher education continues to be undemocratic! What a contradiction! Sir. I am constrained to say that with the ruling party a triangle sometimes consists of three sides and sometimes it consists of two sides only somewhere! This contradiction is there in the country now.

So far as the composition of the University Grants Commission is concerned, there has been a longstanding demand of the organised democratic teachers' movement in our country that there should be representation that leasi, iram the teacners' organisations in the UGC so that the representatives from the teachers' organisations with their experience of the movement in the educational field, can enrich the University Grants Commission, can help the University Grants Commission, in pursuing correct policies in dillerent directions But this demand of the organised democratic teachers' movement of our country, I am sorry to say, has gone unheeded to by the Government till now. There is an ill-India organisation in the country. The All- India Federation of University and College Teachers organisation is there this organisation has long been demanding its representation in the University Grants Commission. I would like the honourable Minister to clarify as to what is standing in the way of accommodating a representative from the teachers' organisation, from the All-India organisation at least make the present University Grants Commission, in so far a.s its composition is concerned, a bit more democratic. I would like to have a clarification from the honourable Minister in this regard.

Then, Sir, is it not a fact that the University Grants Commission has no powers? The honourable Minister has not said it and I do not say it. The UGC has powers and it is enjoying powers. But the present endment, the honourable Minister rightly pointed out, seeks to the University Grants Commission with some additional powers with a particular aim in view, in a particular direction. But, Sir, what been its performance so far? has We have to assess, particularly in this Parliament, while giving additional powers to a body, which has al?eady existing powers and which has already been entrusted with the responbibility of discharging certain noble functions. and important But what has been the performance of this body b its existing powers'? We have to less the performance of tbe Univer-G rants Commission so far. I sav that here also we are to witness gloomy picture only, and I would to cite certain examples in neclion.

Firstly, I would Ike to point'out the affairs of the seven Central Uriversities ir; the country. One question y be put, and QT rigl as to to the affairs of hy I should refer Ihe sev;n Central Universities in the Why? It is only to give an country. idea of the performance of the UGC and thf role of the UGC ' in this regard. I do it because the Central Universities directly under the are control ol the Central Government and the UGC is almost the sole agency through which the Central Govern, ment looks after the affairs of these Central Universities. Now. what if the State of affairs persisting in Ihe Central Universities which are looked by the University Grants Commission which has got de'inile responsibilities for proper functioning -of the Central Universities for maintaining standard of education in Cen-Uui Usii versifies. I. do not want to give elaborate illustrations regard, ing this. Sir, we have before, us and Seventy-ninth the Hundred Re-Port of the Public Accounts Committee. (Time bell rings). The P.A.C. rs to the situation prevailing in the Jawahaital Nehru University. I cite the case of the Jawaharlal Nehru University, because I fee1 and the hon. Members will agree with me, that the feat .ire which is prevailing which was prevailing three as per the P.A.C. is more or less Report (if the the common feature in other Central Universities of our country. Sir, I seek your permission to read out some portions! from the Report of the P.A.C. In the introductory part of the Report, i ara 6 it is stated, with your permission, I quote:

> "Two principles dear to the heart of Jawaharlal Nehru were toleran

and discipline. The Committee have, therefore, deeply regretted the confusion that prevailed in the University which culminated ultimately in the closure of the University with effect from 12 May 1983 for over 2 months. In the opinion of the Committee, this does not redound to the credit of the Institution."

Secondly, Sir para 7 ot the introductory Report says;

"In this Report, the Committee have a 1% opinited out that the finanancial discipline was sadly lacking in the University and the prescribed procedures had little sanctity. Stock registers were not properly maintained nor was proper record of utilisation of costly equipment maintained. Physical verification of equipment was also not done regularly."

Time bell rings

These are certain aspects mentioned. I want to point out, Sir, that the Report says that the University was to endeavour to promote the principles which were dear to the heart oi Shri Jawaharlal Nehru. There were financial irregularities. (Time bell rings), This is the state of affairs prevailing in a Central University. This feature is kept in almost all the Universities. Sir . . .

MR. DEPUTY CHAIRMAN: Please conclude Your timfe is over. I cannot allow more than that. The total time allotted is two and a half hours. I cannot allow more than 10 minutes. There are so many Members who want to speak (Interruption?)

SHRI NIRMAL CHATTERJEE (West Bengal): Only two Bills are there today. (Interruptions)

MR. DEPUTY CHAIRMAN: Please cooperate. Your time .was only 8 minutes. You have already spoken for about 14 or 13 minutes. (Interruptions) You please come here and see the list

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[Mr. .Deputy Chairman]

of nam ts. I request you to cooperate. I :annot give more than ten minutes to anyone. (Interruptions) -

SHRI MOSTAFA BIN QUASEM: Two oi three minutes more.

DEPUTY CHAIRMAN: One minute more. Please conclude. .

SHRI MOSTAFA BIN QUASEM: Regarding the capitation lee which has been discussed, all ihe hon. Members have rightly expressed their anguish over this heinous crime which is being practised in different parts of our country.

DEPUTY CHAIRMAN: MR Please conclude now.

SHRI MOSTAFA BIN QUASEM: Please allow me to complete. I will not take more than ten minutes.

I find from the old records, the proceedings of this House, that the hon. Education Minister herself made a commitment in this august House that the Government would, as soon as possible, bring stringent legislation to curb this corrupt .practice. about that commitment? That commitment was given as long a time ago as on the 13th June, 1982. That was the commitment of the Minister. This commitment has not been fulfilled and I do not bear any anguish over this because almost all the hon. Members know '.hat this Government has specialised in the practice of meeting its commitments more in breach than in fulfilment. What you should have done is to bring forward a separate legislation a comprehensive separate legislation. If you did mean business, if you had honesty of purpose and if you had sincerity of purpose, you should have brought forward a legislation putting a bar on this practice, making it a penal offence for those who levy capitation fee and for those who pay capitation fee. Instead of doing that, you are making certain

additions in the University Grants Commission Bill and you are expecting positive results. How. can you except positive results? it is anybody's guess. I support the spirit of the Bill. But I have my apprehensions about it. Keeping in view the state of affairs prevailing in country regarding higher education and particularly the state of affairs within the University Grants Commission which is out and out to curb the democratic rights of the teachers and the students, it is a mystery to me how much benefit can be derived by introducing this Bill. I would like the hon. Minister to explain.

MR. DEPUTY CHAIRMAN: May I request the hon. Members that every Member shold speak for not more than 10 minutes. That is the time at our disposal.

SHRI R. K. JAICHANDRA SINGH (Manipur) : Mr. Deputy Chairman, Sir^ I rise to support the various amendments that are brought in connection with the U.G.C. Amendment Bill. As has been pointed out by the hon. Education Minister, these amendments would go a long way in ng to regulate thi 1 education at the university level by grouping these universities for the establishment of facilities, services and Though these proviprogrammes. sions would help the universities, 1 would ask the hon. Education Minister whether thi,s group of universities would be within a particular State or would it cut across the barriers or boundaries of other States because this would bring about certain complications if we have to cut across the barriers or boundaries of other States. This is one of the reservations which I have and I hope the hon. Minister for Education would wer it. Though a legislation is being brought forward in respect of the capitation fee for admission to various colleges, as is stated in the Statement of Objects and Reasons, I still have an. apprehension about this

mushroom growth of private colleges. I agree that such steps would regulate and would definitely enable the universities in different areas to comply with certain directives. As the hon. Minister has stated, there are many penal provisions for non-compliance which have been introduced. There would, in a.way, help in checking this mushroom growth of colleges in certain areas. But there should be a more serious effort to check the mushroani growth of colleges. I will just give one example. In a small State like Manipur, we have a total . population of 1.4 million people. The literacy is very high. It is around 48 to 5i per cent. There are 28 Government colleges. Thanks to the Janata Government, the Government took over 26 colleges in 1977. Besides these 28 colleges, there are 32 other colleges. So altogether, Sir, in a small State-this should be a rider, this should be an example 1—where we have a population of 1.4 million, there are 60 colleges and 32 of them are waiting for - recognition from the University. Sir, as a member of the Syndicate of the University, I know that we' are finding it very difficult to rfop this. Unless a more effective Ictns.ation is brought about to check this mushroom growth of colleger I am afraid, higher education will be seriously affected. And in a small State like ours where educated un-employment is a serious matter this matter needs to be looked into seriously by the Government.

Thank you Sir.

SHRI VALAMPURI JOHN (Tamil Nadu): Mr. Deputy Chairman, Sir, at the very outset, I welcome this University Grants Commission (Amendment) Bill, 1984 but ouly with a few reservations.

Sir, the hon. Minister for Education has been very much assertive and emphatic in the Statement of Objects and Reasons wherein she says that a very serious situation has been created because of '..he mushroom growth of private colleges and she makes a mention of engineering colleges. But we can add private medical colleges also in this sphere. And she says that because of the mushroom growth of private colleges in certain States and because they collect huge amount of money in the name of capitation fee by way of donations a deleterious effect has been cast a damage is being done to the society at large. Having said so, she further says that this Bill seeks to amend certain provisions in the original University Grants Commission Act of 1956 thereby it would empower the University Grants Commission to take penal action against those universities which are receiving more than the prescribed fees. But what I would like to emphasis is that even yesterday in his answer to the Calling Attention motion, the hon. Health Minister was- very emphatic and assertive that the Government of India is against capitation fees. For him, for the Health Minister, it was only an extension of his wishful thinking orally. But tt day, for the Education Minister, again it is an extension in a very written way because it is a Bill. Apart from the Statement of Objects and Reasons I don't think that this Bill takes us anywhere even by an inch because, though this is very laudable in its statement of objects and reasons. The Government says that there is a mushroom growth of colleges and that the colleges are getting a huge amount of money by way of capitation fees. And these various amending provisions here, in my view, do not support the Statement of Objects and Reasons at all. For example, while they say that they are against this kind of a capitation fee, in general this Bill says that they venture only to regulate the fee. I do not know whether they mean the capitation fee or the tution fee. My fear is augmented for the simple reason that in those private colleges and those private institutions, in their parlance they call this kind of tution fee as

[Shri Valampuri John]

capitation fee. And I am soiry to say that though this Bill comes so late so belated from the oblivion, it does not strike at the very roots of capita-Lion fee collection. I would like to further point out that this very Bill says' that it is against the receipt of capitation fee. Whenever a Bill says that it is against the receipt of the fee, very easily the parents who are "extracted more money than the prescribed fee, can escape because the very Bill says, "if the Commission Is satisfied." from the very prounderstand, Sir, vision when they Hay 'the Commisthe very word 'satission is satisfied' faction' connotes suo motu the University Grants Commission, however it is empowered, cannot enter into this arena Into the blissful domain of the private colleges. Suo motu they cannDt enter. There should be an aggrieved party. I would like the hon. Minister to give a clarification on this: Unless there is an aggrieved party, unless some parents come ward that they have been extracted more money, where is the place for the University Grants Commission to Where is the possibility? step in? Because this Bill speaks about the receipt of money and it does not anything about the attempt to receive the money. Unless sn<3 until the tempt to receive money is codified in the penal clause, this Bill will be totally defective and it will be ineffective in its operation. This is like a rape case where the victim will never come forward and say I have been So also in the case of a student who pursues studies in a private college, his parents will never come forward and say that so much of money has been extracted from them. This is a serious in this Bill defect because it does not speak about the attempt to receive more money. It speaks only about the actual receipt of money. And then on the private colleges if I could quote Justice Krishna Iyer who said: The-very existence of a private college with capitation Cee in a socialist society is

violative of article 14 of the Constitution because it seriously affects the concept of equality of opportunity. Inmost of these private colleges if this Government is very serious in conducting a survey, it can find for itself that most of the students, 60 to 70 per. cent of the students are making a compromise with the standard of education. And these are the same people who are exported to foreign countries. I quote from a reliable survey. "More than 60 per cent of these doctors who are in foreign countries, they are from private colleges". And it is shameful that there are defenders of the private colleges, and they try us to believe that even if five per cent of the doctors who come from the Government colleges go abroad then the Government of India and the society lose only Rs. IO crores but in the case of private colleges it is not so. Even if all the doctors are exported we do not lose anything. It it a very fatal argument and it is an utter falsehood. Because if we export technical personnel from th.'s country, which is already afflicted we are badly damaging the technical capital. We can ill afford this kind of an export because this is technical know-how this is technical knowledge, which has got a direct bearing on the national wealth. Our capital is being further deleted from an afflicted country and these private colleges doctors go abroad or they remain in the society to the utter criminal neglect of the villages. What is the policy of.th,i Government of India, the health policy? It is medicine to the millions, medicine to the masses and these doctors from private colleges are allowed to thrive. What I would like to say Ls that in a socialist country, if we are sincere we have to ban these private colleges or we should be honest enough to remove the word "socialism" from the Preamble of the Constitution. Definitely if somebody could pay R's. 2 lakhs with 40 per cent marks he could find a place in the fortress of the private colleges. There is an incorrigible compromise in the standard of education. Not only thisThen there is the case oi viva voce. I have verified that in 7.5 per cent of these private medical colleges, there are more internal examiners than external examiners. I would like to draw the attention of the House and the attention of the Government that in some cases there are not even any external examiners. The answer sheets in the private medicai colleges are not even coued. Then you can imagine what kind of doctors they are producing. I say answer sheets are net even coded. In the viva voce we find more internal examiners than external examiners. With all the respect to the medical fraternity I would like to say that because the medical fraternity is so smail, closely' knit they could influence each other. This I say not to demean them. This I say because it is tlie actual practice. These private colleges have no justification to exist anywhere in this country. We say we believe only in socialism. Almost in all parts of the country, including mine we say it. Even in their election manifestoes, even if they are diametrically opposed to each other, they have a common character, they sweai in the name of socialism. Sometimes in the election manifestoes they say, we are wedded to scientific socialism. Some of them choose to say that lhe.\ belie / in 9 rai suited to sci,

fie age. But the common man man wiH have never any faith in them. When we arg leg- ' the capitation fees or the tuition lees we are only regulating '.' e rni are making an allowance for the existence of private colleges and then try to make people believe UP that we believe in egalitarian order. I Would ake that tbe research coming publications are from these institutions ire imiversally bad. This is the opinion of the expert:- So i these institutions no procedures or formula worth the nam^ has been produced. 1 P.M

Again, on the University Grants Commission I would say that it is highly centralis-cd. The Commission's office is here, in the capital c.'ty of Delhi and we are far away. From Delhi and we are far away. Fr. m Tami- Nadu, whatever ws say, may not fall on the ears of Deihi office because there Is Mo-ul coolness here. I would like 1 Hinister to be categorical and assertive In ber reply, because I would like to r.nve ••> 'rect answer.. D02S she beHeve that an office, 'so much centralised in Delhi, can cat^r to the 5000 colleges in this vast country? 1 would 1'k3 to r d.'recitly. Tne -e are 124 universities in the country., Does the UGC maintain a register cf performance of these 124 un'-.' .rs t es? If they maintain such a legistCr can we have a look at it? Can we have access to it, hecause it is a public document? My information is, they' do not maintain even a performance register from the very inception ol the UGC. If they maintain such a register, we can know out ot 124 universities, which are the best and 1US3 they are which are the wo ihe seats of learning. Let the Minister tell me directly what steps has the UGC taken, from the very inception so far Io improve the quality cf education in tho; j of learning.

less it is decentralised, we may not Hy have any faith in the kind of itfe policy and we can not call irselves a federal"

I would like to say that South has no representation here. Whenever we say that South has no representation, we are being lulled into false sense of security. I have a Sincere feeling that We have been fooled. It is all flowery phrases we are told whenever we say that South is not represented. I have my grievances about it. Except for Prof. Ramachandra Rao who is a great educationist and scientist, and a Member of this House, and Mr. George Jacob, who are the other experts from South who have represented? From the Southern States f no representation has come so far except these two prominent persons. Why don't you take your offices establish a regional office at Madras

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er Bangalore or Trivandram, because we feel it is far away from us, and we have a feeling that they cannot catch up with the needs of these 5000 colleges.

Whenever we say that South not represented, they say there is there is only India, no South, no North. But I have a sincere feeling that they are fooling as, because in actual practice even from the very names I find' that this is a Delhi office; this is not an office meant for the whole of India. What kind justice could they import to us? For University example, thisi Grants Commission has been so liberal; I congratulate them, in allowing projects of various universities. But we do not know whether there is a review report. As Ganner Myrdal said, investment in education js investment on human resources. It is not a question as to how much we invest; it is a question how prudently we invest For the last 10 years, for 400 projects, the University Grants Commission has allotted a sum of Rs. 1 crore—Rs. 1.19 crores. Out of 109 projects, for tne last 10 years, only 95 have been completed, and each project cost Rs. 29,000. and 314 projects have not been completed for the last 10 years. What steps the Minister must answer has the University Grants Commission taken? It is only 23 per cent Rs. 1 crores and more had been spent. There are 314 jrojecta! pending. would like to draw the attention of the Government to this aspect. These are not the projects concerned science and techonology, these are on sciences: 314 social projects are pending for the last 10 years.

Whenever progress reports are received, hey are under progress' report* This Government should take a serious view of it. In the university parlance, if it is under progress, that means no progress. They must take notice of it.

The», I don't think it will be out cf place for me to mention about, the important news item appearing, be-

cause all the newspapers are agog with this news item that there is going to be a comprehensive legislation which will be on the role of the Vice-Chancellors. What has happened is, Sarkaria Commission is on_ and while Sarkaria Commission is on, we are given to believe in their terms of reference that they are looking sincerely into the power structure and they are going to do justice to the States.

The Sarkaria Commission has not been appointed because of a complaint from the Central Government. This has come into being, this has been statutorily constituted because of the grievances of the States. But what is happening is, when this Sarkaria Commission is on, there is another comprehensive legislation which is coming up, which is on the anvil to take away the powers of the Chief Ministers of the States, in regard to the appointment of the Vice-Chancellors of the Universities in their respective States. Even in the formative stage of this Bill, I would like to register my protest

MR. DEPUTY CHAIRMAN: When it comes up for consideration, you can register your protest.

SHRI VALAMPURI JOHN; But this has also relevance with this Biil. Since this is in any case coming up, even before its arrival, I would like to register my protest. This Bill seeks to take away the powers of the Chief Ministers of the States. This Govern, ment may" be against Mr. N. T. Rama Rao. But they cannot put all the Chief. Ministers ' in the same category. I can say, as far as my State Tamil Nadu is concerned, there has Keen no area of clash between our Chief Minister, our Leader, Mr. M. G. R. and the Governor. In areas.where there is no clash-,. a Constitutionally set up Government is not expected to introduce new sources of clash. But this is being done. In the new Bill, which is coming up the Governor is being armed with more powers in regard to the appointment of Vice-Chancellors in

respective States. I would like to point out to this august House that if such a thing is done, does the Gtovernment think that the Vice-Chancellers wiH be able to function. How can you expect the State Governments to function effectively when the Chief Ministers have no sp.y even in regard to the appointment of "Vice, Chancellors of the Uni versifies, in their ' respective States? That is why, 1 would like to register my strong protest against this measure. I oppose this bill tooth and nail.

As far as this Bill is concerned, in the absence of a really radical and far-reaching Bill, I have no other option than to support this measure. ^3ut I support this Bill with reservations.

PROF B. RAMACHANDRA RAO f Andhra Pradesh): Mr. Deputy Chairman I welcome this Bill.

MR. DEPUTY CHAIRMAN: You can continue after lunch.

श्रव सदन की कार्यवाही 205 बजे तक के लिए स्मिति की जाती है।

> The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at eight minutes past two of ths clock

Vice-Chairman (Shri Santosh Kumar Saliu) in the Chair.

PROF. B. RAMACHANDRA RAO: Mr. Vice-Chairman ' Sir, I rise t > support the U. G. C. Amendment Bill 1984. If I may say so, this is perhaps the second amendment, the first having been brought in the year 1072 as Act No. 33. As one who was associated with the UGC for over three decades, in my capacity as a Teacher in a

University and with the UGC closelj for six years, I am aware cf the causes for bringing the present amendment to the UGC Act. In fact, the University Grants Commission had initiated action on this matter way back in November, 1981. A Committee had been appointed and a draft legislation sought to be prepared. Ind. when the Committee met, it had among others, four objectives. One was to provide more powers to enable UGC to carry out better the main task of maintenance of standards of higher education. The second objective was to regulate the establishment of universities and colleges which are growing like mushrooms. The third was to improve the governance of the universities and the last was to make provision in the Act for derecognition of degrees in the specific caSe of colleges where there is a fail in the standards of teaching and examinations. At some stage during the course of the preparation, one of the objectives been dropped-namely that of of universities-and governance the rest of them have been taken up in the present legislation directly or indirectly. Did the U. G. C. realise that in a way for the better performance of the universities, the governance of the universities is equally important. May be the hon. Minister is aware the fact that currently universities and colleges are facing a number of problems. Right now the University from which I come-the Andhra University- is facing a strike on the mode of appointment of the Vice-Chancellor and for the last one month the students are on strike. 1 am awav; that the Gajendragadkar Committee appointed by the U. G. C. whose report is available with the UGC for more than a decade-has made certain recommendations regarding the governance of the universities and a Model Act was given. But the UGC was unable to implement this. As my hon. friend Mr. Valam pari John, has said the Chief Ministers want the prerogative of the appointment of the Vice-Chancellor, whereas the sum and substance of the Gajendragadkar

[Prof. B. P tra Rao j

Committee's reports was to depoliticise the appointment of Vice-Chan lor and to leave it to a Committer Experts to draw a panel :>ut of wl tha Chancellor will choose one.

I would now like to touch upon a few points regarding the Act itself. 1 wish the hon. Minister had taken the most important aspect-to change the name of the University Giants Commission. I am sure she is aware of the fact that one of the cost wellknown review committees-called the Obmmlittee-has recommended Review that the name of the Commission itself should be changed to some ol name rather than giving emphasis on the -'grants".. It is a legacy item British system which we are following. The emphasis should be more on education rather than on "gran "Grants" are a means for improving education, but not the sum «and substance. The function of the Univerj Grants Commission is not merely to dole o\it mo...

I shall D up the various. the Act. The first point I would like to raise is-aud here I am fully with the hon. Minister and the Commission-about providing for the es':. lishment of institutions providing facilities, common- services, common like the Instrumentation Centre, Regional" Libraries. Nuclear Centres and many others which they are propo, to set up. I would · to dwell at Jn on this but it appears thai IUS lacuna in the UGC e universities starving ol are major facilities which other bigger organisations like the CSIR, Department ot Science and Technology etc. which » ve better facilities than the uniity system. I welcome. This insertion of clause 12 (ce) whole hearlebecaus it gives the UGC opportunity to provide the most todate facilities and bring them int" the university system. The UGC, ol course, cannot provide such facilities

to each univer h the meagre facilities thai So this amendment.

The sec nd point which I weuld liktu raise U about modified clause 12A(2) which seeks to empower the UGC to fix the scale of fees which are various courses of for study from such date as may be prescribed This . is a eping al clause ostensibly aimed at cutting down the capitation fee for professieal courses lik* . medicine etc. But behind peri> i this clause to have a general power vested Grants Commission ersity which can ;JO u&ed. While I certainly welcome raid appreciate this which to remove capitation fee o. regulate it in professional courses. I do not see the need for this differentia' rotes of bing fee areas. It says that the U 'oe different for different so on... ent course and ad, of for diffe course. namely, for arts courses another once corses as gro i ng courses as a third ical courses as a fourth groo grot teaching purposes collf luld ,!-- same b c us. .pe of teachers with the the teaching are all the groups. But t<s a laboratory fee they additional fees, which can a the professional cou' easily linders:, can thr' courses certain need fee. engineering coin nd medical courses much differentiation a but I do not ui know sought iation is from ther, Does it mean I one UGC the or is tiny areas which are backw he or that are forward Ihe fee should be more? I am anable to understand this. 1 shall be happy if the hon i enlightens me on tMs point.

One of the important things I would like to raise : s, if the University. Grants Commission determ.in.es the fee in a college or a univerif it decreases there wiH sity problems which colleges face bee-' who will meet the loss in revenue? will the UGC be in a position tc- find and provide the difference in the revenue amount on which the college is surviving? I for one would prefer a uniform fees structure for the entire country for each type oi course. I would also like to mentio^ here the college fee • has remained almost a time has come when the college fees should be increased gradually without, of course, calling the attention of the students who, under . a flimsy pretext, start agitation ir, silent way, the college fees should' increase from; what they were in pre-independence period. Now, I would! to raise point which is most import int Ior me. Clauses 4 and 5 lay down that college wil¹ isaffiliated for period of th tra if they viol provisions of and clauses 2 this is a very delic; ti I diffi task. 1 do not know how the UGC will perform'this task. First of all. UGC should have a machine! know the fees collected by colli:, a As nay friend Mr. Valampuri Ji hat are 5.000 colleges how do we what eaeh know collet charging? Of course, we .know what the co'.. larging as a notional feemuch capital fee thoy taking, much how I are donation, this ii mation is very difficult ihe UGC foi to get, on wh,eh UGC can take action. As r.iy friend has mentiuned uni a person who has actually paid the capitation fee or donation gives the informal i I never come out ther way to get the and the: inf< must get the inforort of method and mat i nether the UGC has Lcf: a way of finding it out. serious cL>us3 is ttef in caff a college is found to viol

the provisions about the fees that have ts be charged, they will be debarred for thiee years. Now. three years' debarment will mean three batches of students who have to find a berth elsew'-Jsre-and this will certainly Happen in medical and engineering colleges. If such a thing happens and if the UGC acts ort this-which is perpetually meant to be acted tipon? I wonder how three batches students could be rehabilitated and sent to different places.

Many of the students join a local college for various reasons. And the moment the students are sent out to different colleges, you can imagine the hardship they face. Where is the college which has double facilities of medicine or engineering to accommodate the extra batch? I would like the hon. Minister to give a serious thought as to how this clause can be imple-'iied! if a particular college is debarred and three batches of students have to be rehabilitated. How this can be done, is not easy. The better course would be prevention of such a situation. Prevention is better than cure. I; is better that we prevent such colleges coming into existence. It is my feeling that soon after this Bill is passed, taking recourse to this clause clause]2'ia) (ii), the University Grants -Commission should act Quickly because this penalty clause cannot be implemented unless under section 12 (a) UGC fixes a fees for all the colleges. I wonder whether under these circumstances how this can be implemented.

The among its various objectives, should have three main objectives, which I -ing. The first one, as I have already mentioned, is the proper governance of the universities or colleges, which is most urgent. The method of appointment of principals teachers vice-chancellors is subject to various criticisms. The second is the proliferation of the colleges and universities. There is nothing in the Bill to show that the UGC am prevent

[Prof. B. Ramachandra Rao] creation of a university or a college. It ouly deals with the question of the fees for various courses. The most important object 0!: the amendment Act is to preven't the prolifera* tion of colleges. Indirectly, it may have an effect. If you fix the fees, indirectly it may have an effect.

THE VICE-CHAIRMAN (SHRI SANTO/SH KUMAR SAHU): How many minues more would you take?

PROF. B. RAMACHANDRA RAO: Two minutes more. I would not take much time.

The third, which is most important from my point of view, is that the university Grants Commission has to be vested with the responsibility of maintaining standards. There is no way, no method, as I can see in this clause by which the UGC can find out the standards that are prevailing in various colleges and universities and see that sub-standard colleges are disaffiliated. There is no provision in this clause. Therefore, I would like these three things to be ensured. The present Act would not provide forthese. But soon enough if the Uuiversity Grants Commission comes forward with a comprehensive relating to governance of the universities, prevention proliferation of colleges, maintenance of standards in colleges-which, to my mind, are the BKOst important for the. healthy growth of education tn cur country that should" the purpose adequately. Thank you.

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman, Sir many hon. Members have already made quite a few constructive suggestions on the Bill. I confine my remarks only to one or two aspects because time is not there for me for other things. Our country is vast and the population is also growing. Naturally, the demands for education will be increasing more and more. We have

been having nearly i per cent increase every year in the university student population. It is quite an impressive increase, I must say In future, the demand for all types of education, including higher education, will be greater. Looking at the past and the present I am afraid we do not have an adequate knowledge or- comprehension about the crisis which, is developing in the educational field. I advisedly used the word 'crisis', Our friends are satisfied with the objectives set by the U. G. C. The main purpose among others are two: to co-ordinate the university education, the higher education, and to determine standards. *n both the aspects, I think, the country has suffered. The University Grants Commission has not lived up to our expectations. 1 am -afraid, the University Grants Commission has been a party or_ may I say, a victim of pressures built up on it from various quarters.

Look at the present state of affairs in the various universities. We, at the public level, at the Government level and at the university level, seem to be compromising on every asnect of the university. We have compromised on the quality of education, the standards education. We have compromised examination. We have compromi on on the facilities or the infrastructure created in the universities. We have compromised on the environment er the climate needed for purusing higher education. We have compromised on the quality of equipment. We have compromised on the exten.work. I can narrate many things. We have been compromising and compromising all along the time.

We have only to look at the v.r sitie.s¹ functioning" in the advanced countries of the world, and not to look back at our past and say that we are improving slowly and steadily over previous years. I want the comparative study made always by the U. G. C_t by the universities, and

of

1 matters of discipline, in matters locating talent in the universities we have not been observing effective norms standards. I am not talking of the capitation fee now. That is a very big question. Many Members already talked about it in the past and now. What kind of teaching staff have we? I look around. Sometimes I do visit universities, 1 ask this question: What kind of papers have the teachers produced? They do not have to their credit any research at all. They do pretend conduct research but on subjects what kind? Subjects picked up by unimportant themselves, about which I and .you are not very much concerned, and not the university is benefited. Such not the university is benefited. Such films subjects are taken, and doctorates are awarded and money spent on them.

by the Government. I feel sorry when

have to talk of the level of higher education, the type of students we are

producing, the kind admission we are

making, the malpractices that

mounting each year. In deed,

About teaching less said the better Teachers do not teach and students do not read. This is the phenomenon we have been witnessing in most of the universities. What kind of coordi-. nation the UGC is trying. We have been spending lot of money. I know that. About the quality of educations, there has been progressive deterioration. I may say that we have not been fully benefited out of the universities in the country. Look at the University Acts. We talk much about the university autonomy. I sincerely believe in this. Once upon a time, the Vice-Chancellors of the Universities were very high personalities in the country.

SHRI SANKAR PRASAD MITRA (West Bengal): There used to be honorary Vice-Chancellors.

SHRI M. S. GURUPADASWAMY: Yes_ I know that, very big people were selected. Let there be honorary

Vice-Chancellors, very important peo-Some times scholars were selected as Vice-Chancellors. Today when I look at the Vice-Ch-anceilors they do not make any impression. Amazingly, Sir, we have come to a sorry state Universities are some timss manned by I.A.S, personnel. I wonder how can a I.A.S, man can be a Vice-Chancellor of an academic institution. I hear a stock answer: this I.A.S, officer has no other place so we have posted him, as Vice-Chancellor. we imagine the Registrar of a University is a police officer? In the past on policemen were allowed to the university campus or to the colleges. Very rarely a Principal or a Vice-Chancellor called the Superintendent of Police when there was break-down of law and order. an I.P.S. officers, a Superintendent ot Police becomes the Registrar of University. What do they know about the University? Some times the Con troller of Examinations is an LPS. man. How can a University administration run by a Police official? is a bad situation. Are we making tamasha of the university? Indeed it is a mockery. India is not lacking in scholars. Why don't we identify those scholars and post them. There are professional adminisuniversity trators available. Neither the State Government nor the university authori. ties nor the UGC have taken pains to see that the universities are administered .properly by suitable and competent men. There is anything but academic atmophere in the university today. In the past I used to go to the university for educating myself and used to sit with the Professors. Today, the Professers come to me for various kinds of help: For promotion, for increase i_n salaries etc. there is groupism and casteism. Many have left off teaching. How can ^ou expect the university to develop with such a staff?

About admission. .What kind cf admissions, we are making today? It is our experience that examinations are manipulated, marks are manipua[Shri M. S. Gurupadaswamy]

led and merit is manipulated, We say that merit has 'to be recognised. I agree. But merit is manipulated in this eountry and no action is taken. Higher marks are awarded 'to undeserving students.

And even the IAS examinations arc not of the same old standard. Substandard material is passed on as merit. They are called IAS and IPS officers and they are the people whe govern the country. Merit is manipulated;< corruption^ is rampant. What effective action is taken to stop this kind of nefarious activity?

Sir, my friend has talked about uniformity—that there should be som? sort of uniformity in pay scales, il the UGC has set up a committee or, I have heard him correctly. I think There nre anomalies, I know an<? revision of pay scales for the teachers, they have got to be corrected. In my own State, Government college teachers get more than university teachers. Such anomalies have got to be removed. But I am not for bringing about a dead uniformity, dead uniform standard for all the universities?. The universities have got to compete with each other. They h-we to maintain their excellence _____ (Time bell rings)

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): It is almost time.

SHRI M. S. GURUPADASWAMY: I am coming (o an end. I am conscious of the time, Sir. My short point is, you should not bring about uniformity. Like the USA, like England, like the Western countries, universities have got to compete in standards

And finally, I say, we should draw a line as to who are the students who have got to go to the universities and who are the students who should not

go. Universities are meant for those who are talented, who have got merit, who have got aptitude. But here everybody for lack of other avenues of life, goes to the university and gets a degree and ultimately becomes a burden on society. A line has got to be drawn and the UGC has sot to apply its mind to this aspect also.

Sir, I weloceme this Bill. It is a very limited' Bill and I hope and 'tru.lt there will be a more comprehensive Bill which will be brought before 'the House and we will be given an opportunity to debate on all the aspects of university education soon. Thank you.

SHRI PAWAN KUMAR BANSAL (Punjab:.- Mr. Vice-Chairman, Sir, the University Grants (Amendment) Bill in as far as it relates to putting an end to the sordid practice of capitation fee being charged by various institution, is a welcome step. However I have one doubt about it, that, is, as far as relates to watching the interests of the students. If we have a look at Ihe ip.rovisions. of sub-section (3> of section 12A as it is sought to be introduced now, it bars any institution "to accept either directly or indirectly any payment, otherwise than by way of fees or any donation or whether in cash or in kind." Now, the penalty sought to be imposed for violation of the provisions of subsection (3) is contained in subsection (5) thereof. It says:

the affiliation of such college to such university shall, ic 'so far as it relates to the course of study specified in such order, stand terminated and on and from the date of termination of such affiliation and for a period of three years thereafter affiliation shall not be granted to such college in relation to such or similar cource of study by that or any other university."

Further, sub-section (6) seeks to safeguard the interests of the stu-

As regards establishment of institutions for providing common facilities and programmes, I have no reservation in welcoming this step as

it would lead to the pursuit of knowdeeper effort ledge ana ensure research in various fields which were left, untouched in the past woud only say that in v'iew of the circumstances present and the threat that is facing the unity and integrity of the country, it should be imperative for the universities to ensure on the directions of the Comthat teaching institutions, mission aftiliated to universities, which come under the scheme, do prescribe a course for national integration and moral education.

Only one more point I have make before I take my sent, and that is regarding the practices indulged in .by the private colleges. It has been said earlier that there is a mushroom growth of private colleges. I feel thatall such institutions are supposed to serve the cause or further the cause of education,-of course, we surely • have no doubts about the institutions—but what is really happening is that we often find that those affiliated colleges which are run privi ly by various managing committes..., get as much as 96 per cent aid from the Universities or from the Govern-. ments, but their managing bodies have turned themselves into warring groups of local interests with the result that it is education that suffers. I would suggest that a provision made that after the first should be warning if these institutions do serve the purpose for which t were createa, either they should for which they he also disaffiliated or taken over by the Government

With these submissions, I support the amendments that have been introduced.

SHRI JASWANT SINGH (Rajasthan): Sir, the scope of the present Bill is limited. One would ordinarily find little difficulty in supporting the amendments unreservedly.

The University Grants Commission Bill, 1984, raises essential questions about education as it has come to be [Shri Jaswant Singh]

in our country today. The functioning of our universities and the guidance received from the Government to education as such make very interesting study. May I recount to you, with your permission, what was said in a debate which has taken place in this House? I quote:

"Sir, there have been financial bunglings, bad appointments and there has been a fall in standards and lack of discipline. There has been a growth of teacher-politician class and the control of the universities by caucuses and trade union (?) bosses and they have misused their powers to perpetuate a set of "persons in certain positions."

T*his is from a debate .which took place on the University Grants Commission Act. It was till then in the form of a Bill. This took place in 1955 before the University Grants Commission Bill became an Act. The. speaker on that occasion was K. L. Shrimali and the sentiments expressed here are by Mr. K. L. Shrimali who was the moving spirit behind the coming into being of the Grants Commission University such, though of course it followed the Radhakrishnan Commission as it related to university education.

Sir, I felt the need to quote this so as to illustrate that if in 1954 one of the reasons for the constitution of the University Grants Commission was on account of what Dr. K. L. Shrimali had then said, I do not think today university education is in any bette? position.

The purpose of secondary education has been so distorted that today the word 'education' is not even any longer synonymous with literacy. Of course we accept th!:* to He literate Js not necessarily to be educated as well. But because the whole aspect of university education has got so distorted in these 30 years of existenence of the University Grants Com-

mission, therefore, it becomes neeessary to quote again from a debate on the very same subject. The report then said:

"Over-crowding in the Universities is also a problem which cause* concern"

"......The need to apply suitable tests for selecting those whe should receive university education and to draw as large a proportion of students as possible in*» gainful occupation before tkey reach the university stage is stressed."

This again, Sir, is from the 1955 dabates and, Sir, the situation today is so complex, so compounded, that admissions to colleges, the whole functioning of the universities, the governance of the universities, the whole scope of what we call education is this country, all these have become that much more disorganised, ar* that much more in shambles.

Sir, before going to the Statement of Objects and Reasons of the amending. Bill proper, I would like to tak® this opportunity to make just one or two additional point's. I" -s^oulc! IIRe to submit to you, Sir, that it is a take, particular^ with our experience of the last thirty years with the existence of the University Grants Commission—I underline this—to assume that governmental control is equal to higher standards or equal to improvement in any sphere. ment control is not necessarily equal to development either. I also submit that during the last six Five Year Plan periods, whereas we have consistently emphasised development, have also simultaneously reduced development only to the, material we Have not been able to conceptualise development of the nation of the citizens of the nation as also being outside of the context of the purely economic, and it is because we have failed even to conceptualise that developmental activity has remained, limited, has become fractured, and

today remains confined only to the material, and that is why education in ths country has reached the stage that

Sir, I wouH pass on to the main Bill by making one additional point which is about the status of the Rajyapals abou* appointment of Vice-Chancellors and about salaries of the teaching staff. On the question of Rajyapals, because we have politicised the whole office of Governors, if we were to work on the assumption that by an ex officio transference of the post of Chancellor of most universities to Governors or Rajyapals, we would keep the Universities . outside the ambit of political domination, we would be making a mistake. We were making a mistake in conception and we were making a mistake from the very beginning during these last thirty years. Now, it is known to all of us that the role of Governors has become a role of "putting retired politicians to posture, and Governors are also appointed when their presence is incon-renierit either to their States or to the Government and hence they get passed off. They are now being" used as political tools, as an extension oT the will of the ruling

I >. Tt' t'Jjat is +hp rnlo of t*1"* G"ernors in today's India, their role as Chancellors of Universities cannot be treated as a political. If that be so. then the ap'pbint'ment of Vice-Chancellors also leaves much to be desired. Bureaucrats" from the Ministries of Education, civil servants posted in States as administrative officers, which a reference has been made by my colleague, Shri Gurupadaswamy also, these are all factors which have le;(to the state of university education being what Ii is.

Sir, I do not have time. Otherwise, I would have liked to quote once again from the original UGC debates to point out that even then it was being spoken that you could not have good education if you did not pay good salaries because it is good salaries alone which would bring good teachers and it is good teachers alone

who would bring about an atmosphere which is acaderme, which is an atmosphere of discipline, and which would result in the flowering ot our youth which is the whole purpose of university education. That particular commitment is bedevilled by the same reasons, I rieecT hardly emphasise;

Sir, I have some objections to the present Bill. Tn the Statement of Objects and Reasons, as the hon. Minister has said, there are three essential reasons which lie behind it. One is to give retrospective effect to legislation. Sir, m_v difficulty is in accepting legislation which has retrospective effect. In this particular case, the grounds for having retrospective legislation are perhaps valid enough and reasonable enough. But retrospective legislation of any kind, any law-making which has retrospective effect, which goes back on that which has already been done and attempts to cure, rectifies it. modify it, by a law enacted today, is in principle wrong. That is why I find it difficult to lend my wholehearted support to this.

Sir, the second matter that was talked about was about the setting up of eslablishmentip. This is really purely an extension of the financial arm of the University Grants Commission. The setting up of establishments is an empowering provision which enables the U.G.C, to set up establishments which it wants to. I would caution the Government that in the light of the past three decades experience, of the existence of the U.G.C, let it be cautioned about this becoming yet another bureaucratic exercise. yet another avenue for palming off ar denying patronage.

Sir, the third which is the substantial point which the hon. Minister has talked about is, and there is an admission here in the Statement" of Ob jects and Reasons about a very serious situation. That is how the statement starts, and it goes on to talk about mushroom growth of private

[Shri Jaswant Singh]

colleges, specially engineering colleges in certain States, and it talks about donations capitation lee, etc. If I refer to it, it will be taking the valuable time of the House. There has been a discussion on, capitation fees just yesterday. That does not merit a repetition or reiteration. I am finding it difficult to reconcile myself to some unhappy choice ot words which follow.

This Bill is an amending Bill, for University Grants Commission. Ministry which has brought it forward, styles itself as ihe Ministry of Education and Culture. I find some difficulty in harmonising myself with the unhappy phraseology which then follows which says, "'To tackle this evil. . ." (Time bell rings). This is not very educated, not even very clear phraseology. It is certainly a phraseology which flows easily out of dusty files. But when it; is an amending Bill which is really meant to amend the provisions of the University Grants Commission then- these words however_ without persisting on that, let me proceed, Sir, if ther? is a mushroom growth of colleges, ts the Minister has said, and in the technical field, whether it is engineering or medical, 'rather than the Government aU ways pointing the fingers away from itself and saying that the evil is with the the other, let there be a little bit of self-examination. Whenever difficulties arise in this country_ there is a tendency on the part of the Government to say, "Everything is ail right the with evil us, is with the people, the .vrjng with is the people, we are all right, the wrong is with the students, we are all right, the wrong is with the teachers, we are all right, the mushrooming is wrong, we 'live provided maximum technical education be it engineering or be it medical". I appeal, through #au. Sir, that let the Government examine its conduct, let the U.G.C, open its dusty cupboards and see why such mushrooming has taken

place, what is wrong with our technical education why they should come about, why should there be capitation fee? It is no good merely pointing out that the wrong is with the other. Finally, Sir. I do believe and P.M. I have often said this in this House that more laws do not There is a catch more criminals. tendency on the part of the Government, instead of remedying a situation which is wrong, it saddles itself with more laws. If more laws could catch more criminals the country would not be where it is. I shall not persist in what I have said. You have been kind enough in giving me excess time. I do not oppose the Bill. But I do however, find difficulty in reconciling myself entirely to it. Therefore, I express my dissatisfaction with it. I thank you before I sit

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, for a teacher it has been a long expectation of some Union Government laws which would be progressive and meaningful. Unfortunately, this piece of legislation which is before us does not fulfil either of the two conditions. Neither it is progressive nor is it meaningful. I think the U.G.C. (Amendment! Bill vitintes the principle of decentralisation. The principle of decentralisation again depends upon 3 principles: principle of knowledge, principle of closeness and the principle of accessibility. If we have to decide about the fate of a college located in a particular State sitting at the office of U.G.C. in New Delhi, it is definitely vitiating the principle of decent collection. It is returnly using in the direction of centralisation and also going in the direction of concentration of power against which we have been all the while fighting in this country.

Sir, I must be able to point out how we vitlate the principle of decentralisation. The Bill has attempted to seek two objectives. The Statement of Objects and Reasons starts at a very innocuous and innocent level. By the time it comes to the end, the

snag develops. You take the second objective. It says:

"A very serious situation has arisen in recent years because of mushroom growth of private colleges specially Engineering Colleges, in certain States which. . .

This is the main ground. The main ground is that there are colleges in different States which charge capitatation fee. I am not happy with the word "mushroom". Even as per the statement given by the Minister of Health only yesterday, today we do not have sufficient number of either medical colleges or engineering colleges to meet the needs of the country as a whole. Therefore, normally speaking, the starting of any engineering or medical college would have been a welcome proposition. In saying so, I am not supporting the existence of some of the colleges which have been there in many States. The Bill speaks about "mushroom". growth of private colleges, specially Engineering Colleges". It does not mention degree colleges. What is more important is this. Having said that there is capitation fee charged by some Celleges in some States. especially Engineering and so and so forth it goes to 003 the more dangerous part. It says: "TO tackle this evil which has grave deleterious consequences the Bill seeks to empower the University Grants Commission to determine the scales of fees charged. " It goes on to say: "The Bill also provides for inquiry before de-recognition of a college." Now, the college is governed by the rules of the university. It is not governed even by the State Government. This Bill seeks to take away the right of the university and it does not give any cognizance to the State and the people sitting in Delhi will decide as to whether a particular college is up to the standard or not. Then, the Bill does not say 'in consultation with the university or the State concerned'. It does not say so. It only says, "in consultation with the Central Government." A communication can be sent to the college saying that you are de-recognised. The moment a communication goes from the UGC to the college, it becomes binding on the University to accept that as a fact, and the college is de-recogniseđ.

But, then, what about the consequential problems, My learned friend Prof. Ramachandra Rac, mentioned earlier that it is fraught with so many problems. Sir, I had been the Dean of a Faculty and where I had been working, a particular college was closed. It is a kind of its own and only one of its kind. Then, as the Dean, I had to go through a maze of problems in solving the problems arising at the closure of the college. All the three batches of students were ready to launch an agitation. We had to persuale the management and all others concerned to restart the college so that the students do not suffer.

Therefore, Sir, while making this particular Bill and in pursuing the second objective the Union Government does not seem to have taken these facts into consideration. All That is perhaps motivating the Union Government to make this type of legislation is to gain more and more control over the colleges and the univers't'e outlying areas. As I was mentioning earlier, the University in which the college is located and the State Government of the State where the University is located are in a better position to know as to what is the position of a particular college. Therefore, Sir, the better policy would have been to establish a process by which the colleges, the universities, and the State Governments are made partners in a programme of evaluation of the functioning of the colleges. If that is done, I do not have any objection for de-recognising any college which is deserving to be de-recognised. But the problem is that it is not the case. 'The decision will be token by a set of people who will be the appointees and not the people's representatives as it happens in the case of State Governments and the Union Government. So, Sir. this is the first point I wanted to make. Therefore, the second objective of the

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present Bill vitiates and it smacks of something which is not very desirable for the promotion of university education in this country.

Then, Sir we will come to the first objective. It also starts in a very innocuous way, in an innocent way, But then, Sir, there is no restriction today in the existing provisions of the University Grants Commission Act and in the functiming of the universities all over the country to establish any Central faz'lity. There had been already instances where Central facilities had been established for the betterment of the universities, the students, and the faculty of those universities. But that is not the problem. They want to take such powers which are not presently within their hands to super-impose, perhaps, superuniversities on the existing universities in the country in the name of creating a Central facility, may be computer facility, may be information facility, and may be such other facility. I do not have any problem about it. But in the manner of establishing these Central facilities. they would like to take over, perhaps, the overseeing capacity and then see that the universities become subservient to the dictates of the UGC which is located in Delhi. Sir, this is again a very dangerous proposition. Sir, as one who had been with the university system for about 25 or even more years. I do agree that all is not well with the universities, all is not well with the colleges. But what is happening with the university and the situation which is obtaining in the university is a reflection of the things servation that if you try to look at the that are going on in the society. And I would like to make a sociological obuniversity education or college education or school education in isolation from the socio-economic milieu in which we are living, then we would be committing the gravest error. And that is exactly what is being sought to be done here. Some learned Members pointed out that the teachers are not teaching. Yes. The teachers are

not teaching. But what is the percentage of those teachers who are not teaching? Then they say that research is not being done properly. What is the percentage of those not doing proper research? Was it possible to produce such firstrate engineers, firstrate doctors and others in this very country by this university system if everything was wrong? If you say that things are not going on in the way in which they ought to, the standards have not been maintained to the extent they should have been maintained, I can understand. to say that nothing is good there, all that is stinking, is a very grave charge and will not stand scrutiny. But on the other hand, if we moderate, if we temper this statement and that things are not improved, there is scope for improvement, I will go one with anybody in saying that.

Sir, the centralisation principle is also operative not only in this Bill which is before us but it has been there in a few other things also I would like to bring to the notice of the Minister of Education what is being done in the name of administration of fellowship programmes in this country. It has been objected to by the academics and the academicians in this country very strongly, by the universities in this country very strongly. but nonetheless the University Grants Commission taking a clue from the CSIR is going ahead with the lowship entrance test programme What does it mean? There shall be uniformity in the standards in the research, in the pattern of research, that is being conducted in the country and therefore, U.G.C. will oversee who is suitable for research. In the initial stages they said, we will select and we will allot also. Now there is a change. In fact. I was one of those who was asked to prepare the syllabus in my subject. I participated with a protest saying that this will not lead to the betterment of university education, it will not lead to the betterment of research and so forth. Sir, it is not my personal view alone

Many academics who have been working in the Universities have come out against it and I will read it out, Sic, with your permission: "On principle the new system has serious defects. It implies that all research work is geared to a uniform pattern common to every university. There can obviously be no such uniform pattern at the research level." This is what the academics, many of the outstanding professors working in the Delhi University, have come out with. Therefore, Sir, there has been an attempt in this fellowship programme to centralise the educational system in the hands of a few who are located in Delhi.

Then, Sir, about the appointment of Vice-Chancellors, the role of governors, many things have been already brought to the notice of this august House by several other Members. All is not well there. The university autonomy has been continuously eroded and the universities are not allowed to function in the way in which they ought to be allowed. But what can be done? When somebody is having a brute majority, one can steamroll the things and get what he wants.

Sir, now coming to the clauses, the clauses do not lay down any procedure as to how you determine whether a particular college is suffering from a particular defect. which demands and which attracts derecognition. There is nowhere anything about it. It has been left to the whims and fancies of those who will ultimately determine. And, similarly, it does not say anywhere what shall be the relationship between the university, as I was mentioning earlier the State in which the college is located or the university is located and the Union Government and also the University Grants Commission. There is nowhere any mention about it. (Time bell rings).

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): How much time will you take?

PROF. C. LAKSHMANNA: Sir, I will try to complete as soon as possible. Str, as I was mentioning earlier, there is a process of affiliation. The process of affiliation goes like A particular set of individuals or an institution wants to start a new col-They make an application to lege. the university. Simultaneously, they also make an application to the concerned State Government for permis-But the permission by the sion. State Government will not be given. At least this is the experience of Andhra Pradesh. It will not be given unless the university unequivocally and categorically states that this particular application deserves consideration for the starting of a college. Now, what happen is, a committee is constituted under the existing rules of the universities and the committee goes and examines, and a report Then a letter of intent is given. sort of thing or permission is given to start the college. Then they go to the State Government, The State Government considers it and then in turn give a letter of permission. With the letter of permission they go back to the university; the university senas another team which goes into the various aspects of the functioning of this new institution and ultimately grant affiliation for a limited period in the first instance, say for three years and after three years, there is a review and if in the meanwhile all the facilities that are required for the college to function are available, they are given permanent affiliation; otherwise temporary affiliation continues. Therefore, if there is an elaborate process through which affiliation given, how all this is being sought to be set aside by a body which sits in Delhi and says: we are derecognising you. Therefore, it vitiates an established practice for the establishment of a college. I would appreciate, if in the starting of a college or in the starting of universities the University Grants Commission has a say as well. Normally, a university imposes a limit that there should be at least six months to one year time to

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file an applicatio riing a college could be maoe. What could be done was to add another 6 months and the University Grants Commission '•could say that if the university is satisfied, permission can be given for a college to be affiliated. Similarly, if the University Grants Commission >!lege is not feels that a pari: functioning effectively all, that they could do is to forwaid its findings to the university concerned and ask the university to give its reply or i,,s comments on the findings of the University Grants Commission and if the university agrees with the recommendations of the University Grants Commission and if it concurs with it then the university should be asked to proceed with the process of recognition, process of deaffiliation, which is also laid down; otherwise there will be a tendency on the part of the higher body to try to superimpose its will on the lower body which is vitiating, as I mentioned again and again, the principle of decentralisation.

So, in the light of the observations I have made, 1 would like to appeal to the Minister of Education to reconsider it. In the meanwhile, something also has happened. The Government of India has appointed a National Commision en Teachers and they will be coming forward with their recommendations. After all, we could look into the recommendations of these national commissions which have been appointed by the Union itself and after having Government looked into those recommendations of the national commissions, if we find that they are also of the same opinion, then there could be a reconsideration of a Bill of this nature. As I was mentioning, even earlier, if stopping capitation fee is the only criterion for bringing forward such a draslegislation, then easier course would have been for the Union Government to write to the Maharashtra Government saying that these are the conditions under which an engineering college or a medical college could

function; otherwise it becomes very difficult.

Sir. as said already, there are two bodies, All-India Technical Board ano Med ic a] Council of Indie, which are trying to see the standard?; in the engineering and medical colleges. As was pointed out yesterday, some colleges have not so far been given permission by these bodies, which means they are not satisfied with the level of efficiency of these colleges. Therefore, when already there is a mechanism which is in existence, what ia the hurry, what is the urgency, to create a super-body to oversee thing* and try to give directions where there is no need? On the other handit will only lead the country towards more perilous consequences.

Therefore, I appeal to the Minister of Education to calmly and coolly consider some of these points which i have made and which have been made by other colleagues, and postpone consideration of this Bill for the present. Heavens are not going to fall. As I also understand already there is ;i comprehensive education Bill under consideration. Therefore, when Bill comes and if sufficient time is given perhaps, there could be valid comments, valid suggestions on the basis of which a good, comprehensive and a progressive legislation on university education could be brought forward. Therefore, I would earnestly appeal to the hon. Minister of Education to kindly withdraw this Bill for the present and wait until such time when we wiH be considering the comprehensive Bill on university education.

श्री हुक्मदेव नारायण यादव (बिहार) : उपसभाध्यक्ष महोदय, जिस विधेयक पर ग्रभी सदन में चर्चा कर रहे हैं, उसके संबंध में वातें काफी कही जा चुकी हैं। सरकार की जो मजबूरी है, या परेजानी है, वह समझ में नहीं ग्रा रही है। कानून सरकार बनाना चाहती है, वह तो एक बात है

लेकिन कान्त को भ्तलक्षी प्रभाव से लागु करने का क्या मतलब है ? बात इसलिए समाज में नहीं ग्राती कि सरकार भतलक्षी प्रभाव से करने का अगर इरादा रखती है, तो सरकार किस संबंध में क्या करना चाहती है, उसकी कोई नीति स्पष्ट नहीं है, कोई दिशा स्पष्ट नहीं है। फिर इसमें धहा क्या जाए कि भृतलक्षी प्रोग्राम किस पर ?

सरकार को सभवत करने के लिए भीर सदन के जरिए सरकार यह ग्रधिकार चाहती है कि विश्वविद्यालय ग्रनुदान ग्रायोग को भी संगक्त करने के लिए और इसे सगनत करने के लिए तुरन्त नहीं विल्क भनलक्षी ग्रसर से सणक्त करने के लिए इतने दिनों तक जो सरकार कमजोर थी. या विश्वविद्यालय ग्रन्दान आयोग कनजोर था, उनकी कमजोरी मृतकाल में भी रही, उसको भी दूर करने के लिए विधेयक लाया जा रहा है ग्रौर इनको भूतलको प्रभाव से कान्न बनाने या नियम बनाने का अधिकार दिया जाए, यह सरकार की स्पष्ट स्प से पहला काहिए था।

दूसरी बात, सरकार के जरिए यह कहा जा उड़ा है कि जो यह अनुदान देते हैं या अजिया देते हैं या क्षेत्रा कार्य-कम ब्रादि करते हैं, उनको वित्त पोषण करने में अस्विधात्रस्त महसूस करती रही है । विश्वविद्यालय धनुदान ग्रायोग जो प्रनदान देती है, या कहीं सहायता देता ह यानवासटी को, विश्वविद्यालयों की, तो उसमें क्या सरकार का ग्रस्विधा रही है? लेकिन में तो यह कहना चाहता हं कि खुद विश्वविद्यालय अनुदान आयोग जो है, इनके कोई नियम नहीं हैं, कायदा नहीं है, कानून नहीं है और जो अनुदान देते है, उसका कोई ब्राधार नहीं है और बह इसलिए में बताना चाहंगा कि

इनका कोई ग्राधार नहीं है कि हिंदूस्नान के ग्रंदर किनने राज्य हैं , उनमें सब े वडा बडा जनसंख्या के हिमाब भे, ग्राबाद के हिमाब से, संसद सदस्य के हि । ब रे. मंख्या बल के हिसाब से, सब 🔭 बड़ा प्रदेश उत्तर प्रदेश है और क्ता प्रदेश में सरकार ने उत्तर दिया- मैंने क्वे-इचन किया था 11-9-1981 को पौर सरकार ने उत्तर दिया है कि केन्द्रं य विश्वविद्यालयों ग्रीर विश्वविद्यालय समझी जाने वाली संस्थाओं को छोडकर-विष्व-विद्यालयों की संख्या-तो यह संख्या वत ई ग्रीर इसमें दिया है कि योजना के अन्तर्गत जो उन्होंने दिया सी, आयोग ने जो सहायता दी है, सो, उसमें उत्तर प्रदेश को दिया गया 11 करोड 35 लाख--जहां उत्तर प्रदेश की जनसंख्या इतनी है, वहां 11 करोड़ 35 लाख । उत्तर प्रदेश के बाद विहार का स्थान जनसंख्या के हिसाब से ब्राता है, उनको दिया गया है 4 करोड 62 लाख और उसी प्रकार-मैं यह नहीं कहता कि किसी और को क्यों दिया गया, महाराष्ट्र को दिया गया 12 करोड 65 लाख, मध्य प्रदेश जो पिछड़ा हुआ माना जाता है, उनको दिया गया है ? करोड़, ग्रीर में इसलिए इस सवाल को उठाना चाहता हं कि जो दूसरे राज्य ₹...

(उपसभाव्यक्ष (श्री अश्विती कुमार) पीठासीन हए]

...गुजरात को 7 करोड़ 98 लाख. कर्नाटक को 6 करोड़ 82 लाख, तो मैं यह जानना चाहता हं कि जो इन राज्यों को इतना पैसा दिया गया और विहार और उत्तर प्रदेश को कम दिया गया, क्यों ? बिहार और उत्तर प्रदेश में युनिवर्सिटीज की संख्या भी कम, उनके ऊपर में दिए गए जो खर्च हैं, वह भी कम और तब यह मान कर के अलना

[श्री हकमदेव यादव]

चाहिये कि जो राज्य पिछड़ा हुआ है, जनसंख्या ज्यादा है, आधिक और सामाजिक दृष्टिकोण से पिछड़ा हुआ है, जहां शिक्षा का प्रचार और प्रसार कम रहा, वहां सरकार ने, विश्वविद्यालय अनुदान आयोग ने अनुदान देने में कम दिया है और जहां ज्यादा युनिवर्सिटी खोले थे, उन प्रदेशों को विश्वविद्यालय अनुदान श्रायोग ने ज्यादा राशि दी है।

तो मैं सरकार से यह जानना चाहता हूं कि विश्वविद्यालय अनुदान आयोग क्या यह कानून बनाने के बाद इस अमुविधा को सब से पहले दूर करके, जनसंख्या को आधार मान कर और राज्य का जो पिछड़ापन है, उसको आधार मान कर, जो राज्य जितने ज्यादा पिछड़े हैं और जहां जनसंख्या ज्यादा है, विश्वविद्यालय अनुदान आयोग वहा ज्यादा से ज्यादा अनुदान दों और वहां के विश्वविद्यालय को मजबूत बनायें।

में सरकार से यह भी निवेदन करना चाहंगा कि सभी महाविद्यालयों को एक समान स्तर दिलाने के लिए सरकार कुछ काम करेगी। मैं दूर की बात नहीं करता, मैं अपने बिहार प्रदेश की बात जठाना चाहता है। हमारे बिहार राज्य में वया है ? उपसभाध्यक्ष महोदय, ग्राप भी विहार को जानते हैं, ग्रभी विहार मे **क्**छ कालेज खोले गए। कालेजों में से मिथिला विश्वविद्यालय जिसको ग्राप जामते हैं स्वर्गीय ललित नारायण मिश्रा केनाम पर छोला गया। ललित नारायण मिथिला वि० वि० के मीनेट और सिडीकेट ने 13 महा-विद्यालयों का नाम एक साथ भेजा बिहार सरकार के पास में कि आप इनकी स्नातक स्तर तक के लिए जल्दी से चल्दो स्वीकृत करिए और सम्बद्धशा

प्रदान करिए इसमें से सरकार के ज्ञारए 5 या 6 को दिया गया बाकी को नहीं दिया गया। एक लोहिया चरणसिंह महाविद्यालय है। जो सब गर्ली को पुरा करता है। मैं उसका सेन्नेटरी भी हं और मुझे कहने में धर्म ग्राती है कि उब उसकी मंजरी के लिए गए तो कहा गया कि इस हजार कपया खबां करो तो हम सम्बद्धता देगे । मैं मांग करता हं कि जब 13 कालेजों को सिटीकेट ने भेजा एक साथ, एक चिट्ठी में, एक प्रार्थना में, इसमें मेरे कालेज का तीसरा स्थान था. उसको मंज्री नहीं निली। अपनी मर्जी के ग्रानसार मंजरी दे दी। जगन्नाथ मिश्रा जब ग्राये तो एन्होंने ग्रपनी मर्जी से जिसको चाहा दिया। मेरा यह भी ग्रारोप है कि जी-जी कालेज पिछड़े इलाके में था, पिछड़े वर्ग के लोगों दारा खोला गया था. पिछडे वर्ग के लोगों ने जिस कालेज को छोला था, उनको मान्यता नहीं दे करके बिना शर्त ग्रन्य कालेजों को मान्यता दी गई। क्या विश्वविद्यालय अनदान आयोग जांच करके उस विश्वविद्यालय के खिलाफ कार्यवाही करेगा, सरकार उनके खिलाफ कार्यवाही करेगी। 10 हजार रूपवा एक कालेज की मंजुरी के लिए बिहार के शिक्षा विभाग ने मांगा ग्रीर मैं इसका गवाह हूं और मेरा प्रिसीपल जब गया तो उसको कहा कि दस हजार रुपया द दो तो स्नापके कालेज को भी मंजुरी दे देंगे। मैं एक संसद सदस्य है। मैं माननीय मंत्री जी से पूछता हूं मुझे छादेश दें दें कि मैं 10 हजार रुपया जाकर दे दं नहीं तो इसकी जांच करवा करके, कायंवाही करके पता लगाइये कि भिक्षा विभाग में ऐसा क्यों चल रहा है। अभी मैं आपका ध्यान और आकृत्ट करना चाहता हु, श्रभी हमारे बिहार में मस्टर रोल पर युनिवसिटी में कालेज में भी

टीचर बहाल हो रहे हैं। ग्राज मैंने ग्रखबार में देखा कि मस्टर रोल पर डेली वेजेज पर टीचर्ज को बहाल कर रहे हैं। सुना या लड़की के लिए, मिट्टी क। टने के लिए. पानी भरने के लिए घरेल नौकर के लिए तो मस्टर रोल पर बहाल किए जाते हैं लेकिन बिहार में युनिवसिटी में मस्टर रोल पर टीचर्ज को, लैक्चरजें को बहाल किया जा रहा है। इसके पीछे रहस्य क्या है। इसके पीछे एक ही रहस्य है वह है जातीयता का रहस्य । उसमें भरते चलो, मस्टर रोल के जरिए हो, 'जिस रोल के जरिए हो, जो कर सकते हो करो। पढ़ाई-लिखाई तो कुछ नहीं और केवल भरते चले जान्नो। हमारे यहां कहाबत है कि ग्रस्पताल की दवाई श्रौर कालेज की पढ़ाई भाग्यवान को ही फायदा करती है। सब को फायदा नही करती है। किसी-किसी को फायदा कर जायेगी जिसकी तकदीर ग्रन्छी होगी ग्रस्पताल में जाकर बीमारी छट जायेगी ग्रौर त्रिक्षा की पढ़ाई करने से वह क। बिल बन जायेगा। जहां इस तरह की बात हो वहां क्या करेगा? समान स्तर, समान बेतन, वह कोई कालेज हो हर क।लेज के शिक्षक को जो एक स्तर का शिक्षक है उसको एक तरह का वेतन मिलना च।हिए ग्रीर इस दिशा में साकार कार्यवाही नहीं करेगी तो नहीं होगा। जुसे माननीय सदस्य ने सवाल एठाया गवर्नर बनते हैं कुलाधिपति भीर ग्रीर जो प्रोफैसर, जो टीचर राजनीतिक भावना से प्रेरित हैं और जो सत्ताधारी लोग होते हैं उनके हाथ का खिलीना बनते हैं । चाहे बह पढ़ाये, न पढ़ाये, उनको बहां वर्धस्व दिया जाता है। जो टीचर प्रतिभाशाली होगा, पदाने वाला भी होगा अगर वह ध्यान देगा तो उसको एठा कर कहीं से कहीं फैंक दिया जाता है कि नहीं हमको ऐसा टीचर चा हए जो हमारी राजनीति को विश्व-

विद्यालय में ग्रीर कालेज में चलाए हमारे गठबन्धन को चलाये। सिडीकेट ग्रीर सीनेट में हमारा बहमत कैसे बन सकतो है, इस दिध्दकोण से आप चलावेंगे तो इस विधेयक से क्या होने वाला है ग्रौर इस कानून से क्या होने वाला है । मैं आपसे यह भी निवेदन करना चाहता है कि छाप कानून बना रहे हैं, आप कहते हैं कि हम अनुदान देंगे लेकिन पढ़ाई नहीं है। पढ़ाई है तो परीक्षा नहीं है। परीक्षा है तो समय पर उसका रिजल्ट नहीं है और रिजल्ट भी है, तो कोई विषय में नंबर ग्रा गया, कोई विषय में नंबर पता नहीं है। इसको कौन रोकेगा ? कीन रोकेगा, इसकी जांच कोजिए..समय की घंटी... ग्रापकी युनिवर्सिटी तो भ्रत्टाचार का ग्रह्हा बना हमा है। ग्रीर जगह की नहीं कहूंगा, दिल्ली में ही विश्वविद्यालय में यह घुस गया है, बिहार में तो खास तौर पर है। फर्स्ट क्लास किसको मिलता है फस्टं क्लास तो क्या, किराए पर पी अप च ब्ही व की थीसिस लिखाते हैं ग्रीर जिसे लिखा कर लोग डावटर की उपाधि लेते हैं। मैं नाम नहीं लंगा, बिहार विधानसभा में उस किताब को लेकर सदन के पटल पर रख दिया गया था। बिहार के एक मशहूर नेता, जिन्होंने थोसिस लिखाई ग्रीर दिखा दिया, कहीं का ईस कहीं का रोड़ा, भानुमित ने कुनवा जोड़ा, तो इस प्रकार श्रीसस लिखाकर पी० एच० डी०, डी० फिल०, की उपाधि ले लेते हैं ग्रीर जब कि 16 दूनी ग्राठ ग्रीर काला ग्रहर भैस बराबर हैं, वे उपाधि ले लेते हैं। क्या विश्वविद्यालय ग्रनुदान ग्रायोग इस सर्वंध में कुछ करेगा?

आखिर में मैं यह कहना चाहता हं कि प्रक्रिया लंबी बनाई गई । आप तो यह कहते हैं कि हम कालेज की देखेंगे, जांचेंगे, फिर उसको लिखेंगे, सरकार उस पर कार्यवाही करेगी । सरकार क्या कार्य-

[थो हक्मदेव नारायण य दव]

वाही करेगी ? विश्वविद्यालय स्नतदान ग्रायोग जांच पडताल करते के शद मान लेती है, कि कोई उसकी शरी का पालन नहीं करता. नियमों का उत्लंपन करता है तो विश्वविद्यालय अनदान आयोग क्यों नहीं उनकी मान्यता को खनम करेंगा, क्यों नहीं उसकी बंद कर देगा। विश्व-विधालय अनदान आयोग लिखेगा सरकार को और सरकार का एक सकेद पोश हाथी, सरकार का वह व्हाइट एल फेंट विश्व-विद्यालय अनदान आधीग जो रिपोर्ट देगा, उस पर नक्जार्च नी करेगा और इसकी कलम को पकड़ेगा कौन हम लोग, जो राजनीतिक लोग हैं, उसकी कलम को पकड कर लिखाएंगे। विश्वविद्यालय अनदान आयोग कहेगा कि इस कालेज को बंद करो और वे कहेंगे कि कालेज को चाल रखो । विश्वविद्यालय अनुदान आयोग ने जो अपनी रिपोर्ट सरकार को दी है, वह बेकार है। यह श्रापकी सरकार की तानाशाही होगी। स्नाप यह कानन बन।कर लोगों को भ्रम में डालना चाहते हैं। तो मैं करना चाहता हं कि यह कानन वे जरिए ग्राप सरकार के हाश मजबत करके सरकार को लानाजाह बनाना चाहते है ग्रीर सरकार के अधिए नियम का उल्लंबन कराना चाहते हैं । प्राप क्या नियंत्रण कराएंगे । सरकार जिस कालेज को चाहे, वह रहे। विश्वविद्यालय जनदान आयोग केवल पोस्ट आफिय का काम करेगा, एक लिकाफा चिट्ठी लिख देगा ए एकेशन भितिस्टरी को, कि इस कालेज में यह महबड़ी है। एज्रेजन मिनिस्टरी की मजों है कि चाहे हो वह माने या न माने। विश्वविद्यालय अनदान आयोग सरकार को शरम में सकत रहेंगे। विश्वविद्यालय अनुदान धायोग से अब होने वाला नहीं है और इस प्रकार स्वतंत्र काम नहीं हो सकेगा।

श्रव श्रीतम बात कहकर में समान्त कर्तगा दमसमाध्यक्ष महोदय... श्री जें कें कें जैन (मध्य प्रदेश): मैं आपकी वात मानता हूं। लेकिन चीचरो चरणित् को जब सत्ता में आए तो सारे विश्वतिद्याल में का ओ आपों का प्रोप्राम या, उनके लिए अनुदान देना बंद कर दिया था। यह अपने रिकार्ड ही चोर्जे हैं। आप यह बताइए तो सहा कि किस चोज से होगा?

श्री रामचन्द्र भारद्वाज (विहार) : उनको यह भः माल्म है कि कैते विहार में एक बीफ मिनिस्टर ने प्राकेसर उठाधा... (व्यवधान)...

श्री हुक्मदेव नारायण यादवः इस तर्क का जवाब जब कभी समय स्थाएगा, उस वक्त में जवाब दे दूंगा। इन प्रक्षों का उत्तर में दे दूंगा। सभी तो उन प्रक्षों का उत्तर मुझे नहीं देना है बल्कि स्थानी बात कहना है। (समय की घंटी)

में एमी यह निवेदन कर रहा था कि जो यह कहते हैं कि पैसा लेकर के इंजीतियरिंग कालेज या पैसा लेकर के मेडीकल कालेज चलाते हैं। यह महाराष्ट्र का सवाल है, महाराष्ट्र और कर्नाटक की बात नहीं है। म बिहार की बात करता हं। बिहार में जगन्नाय मिश्रा और श्री माही दे दोनों धिहार के मंत्री थे ग्रीर इन दोनों ग्रादिम्यों ने सरकार के पद पर रहते हुए कितना हीन और नोच काम किया है, में मांग करता है कि भारत सरकार इसकी जांच करे । अपने अपने लोगों को जाति के नाम पर पंडित जगन्नाय मिश्रा श्राह्मणी वे लिए कालेज खलवा रहे थे, तो इसरी जाति कहेगी इसरी जाति के लिए, तीसरी जाति कहेगी राजपुत का कालेज खले... (व्यवधान) ...

श्री जें • के • जेन: पश्चिम बंगाल में जांच करवाओं, जहां कि सी • पी • एम • की सरकार है और जसकी जोच कराइए बहां एक-एक अध्यासक मीठ वीठ एमं जा वर्तन है। उसकी कान जांव कराको । बान बिहार की ही क्यों बात उसमें है

उपसमान्यन (श्री श्रीश्वनी कुमार): याप प्रवती बात इसे की जिल

श्री हक्सदेव नारायण यादय : में यह कह रहा था कि जो इस शरह के मेहोकल काले ह खाले गए है वा इजीनि दिस कालेक लाने गर विहार में, उनमें लहा गया है

30 हुनार, चालीस हजार, पचास हजार, साठ हजार जितना भी मन में ग्राया स्वया ले लिया गमा दे और न कही। अस्पताल और न कोई ग्रीर दसरा इंतजाम है। पहले चार कालेज खले थे। ग्रव में नाम ले रहा हूं। कर्परी ठाकूर पहले चीफ जितिस्टर थे जिन्होंने उस समय जित्रते कालेज खले थे सरकार ने उन को उनने हाथ में ले लिया क नधे कालेज अब नहीं खलेंगे। पिर हानेस की सत्ता स्नायी विहास में और फिर का प्राइवेट मेडिकल कालेज श्रीर इंग्रीनियास्य कालेन खोलने का काम किया बिहार हे । इस का इतिहास साक्षी है। या। जांच करा कर देख लीजिए कि ने सत्य कह रहा है या ग्रस्त्य कहरता है। गरीब की प्रतिना को रोकना ठीक नहीं है। अभीर का वेटा जाय और प्रानिता के बल पर इंजीनियर ग्रीर डाक्टर हो डिग्री हासिल कर ले ग्रीर गरीक ना बेटा यूंही रह जाय यह तो उल्लं नहीं है। अभीर के चेटे को उस की उठा के जन पर जल्दी ही सरकारी जोणपी भी मिल जाती है। इस लिये जनर सरकार को नीयत साफ है तो कावर हनाने से प्रोर इनिया जहान वे किंद्रम-फिनरम लगान स

कुछ नहीं होगा। सरकार का इरादा ग्रगर मञ्जूत है ग्रीर ग्राप का यह बिल बहुत अच्छा है, यह एक अच्छा काम है इस लिये मैं इस का समर्थन तो कर रहा हं. विरोध में ग्राप के ग्रच्छे इरादे के कारण नहीं कर रहा है। यह नहीं कहना चाहता कि थाप कुछ नहीं करना चाहते, ग्राप ग्रच्छ। काम कर रहे हैं और इस लिये में इस का सनर्थन करता है इस प्वाइंट पर कि स्राप का इराटा है लेकिन ग्राप करेंगे नहीं, करेंगे नहीं, करेंगे नहीं, इसलिये कि यह देखा गया है कि प्राडवेट मेडिकल कालेज ग्राँर इंजीनियाँरग कालेज खलते चले जाते है वर्गोंकि कांग्रेस से बड़े से बड़े और कांग्रेस के ग्रलावा इसरी पाटियों के भी वहे-बहे राजनीतिक नेताओं का वे अहा है और क्रीर वहां जनता का भोषण हो रहा है उन का सारा राष्ट्राचार वहीं से वल रहा है और उन को पैसा मिलता है, उन की राजनीति को बल मिलता है। आप उन ग्रहों को लोडेंगे नहीं छोर ग्रगर प्राप उन पर इंगली उठाने का काम गरेंगे तो वे आप का हाथ काट लेंगे। वे श्राप क गले को मरोड लेंग । आप की कलम टट जाती है उन के खिलाफ कुछ करते हुए बीर इमलिये ब्राप उन ग्रहों को समाप्त नहीं कर सकते। ग्रगर इस के लिये संकल्प हो तो बहत अच्छा है। आप कीजिए और हम लोग ग्राव की इस में पुरा समर्थन देंगे, ग्राप के साथ रहग ।

श्री जें के जेन : ग्राप अस्पताल का नाम शदल कर राम मनोहर लोडिया श्रस्पताल नाम रख दिया । अपने लीवनं को आप पहले मनाइये।

SHRI JASWANT SINGH; Sir, I am on a point oi order. My point had actually arisen when the hon. Member here was making a submission. Not wanting to interrupt either his

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flow of thought or his speech, I deferred raising it. 1 am also somewhat hesitant jn raising it because it is directed against the conduct of the esteemed lady who holds the portfolio of Minister of State for Education. facility the for official consultation the Treasury to Benches is provided so that the Treasury Benches are enabled to meet points made by Members. There was a certain allegation made by the hon. Member about transference of certain sums of money for colleges, etc. Ihe hon. Minister of State for Education and Culture, while continuing to sit in her seat consulted officials in the Official Gallery by voice and received whatever advice that she was to receive, in that manner. The manner in which advice from he Official Gallery is to be given to the Treasury Benches is in written form. It is not for Ministers to consult officials while sitting in their seats. This is something which has happened now, and I did not mean at that stage

शी जे० के० जैन: यह क्याफालतू का चार्ज लगा रहे हैं। आप क्या इस की परमीशन दे रहे हैं। दिस इज आल इरिलिवेंट। क्या यह कोई तरीका है?

उपसभाध्यक्ष (श्री ग्रश्विनी कुमार) : ग्राप उन को ग्रपनी बात तो कह लेने दीजिए।

श्री जे के जेन: What is there on the record, please see. (Interruptions) उन को फात्स एलीगेंगन लगाने की स्नादत पड़ गयी है। स्रीर स्नाप उन को इंकरेंग कर रहे हैं। स्माप उन को इंकरेंग मत करिये। उन को कहिये कि ये बैठ जायें। यह तो सब फालतू चार्जेंग लगाये जा रहे हैं।

उपसभाध्यक्ष (श्री ग्रश्चिनी कुमार): उन को बोलने तो दीजिए।

SHRI J. K. JAIN: No. Sir, This is not proper. We take serious objection. श्री हुं मदेव नारायण यादव : जैन साहब खुद कुछ देर पहले चार्ज लगा रहेथे। क्या उन को ही इस की पूरी ग्राजादी है।

SHRI J. K. JAIN: We have serious objection......(Interruptions).....

जिन कालिजेंज के भवन ग्रध्रे पड़े हुए खें उन के लिये भी खादेश दे दिया गया कि अब उन को पैसा नहीं मिलेगा।

उपसभाष्यक्ष (श्री ग्रश्चिती कुमार) : मेरा निवेदन है कि ग्राप बैठ जावें। (ब्यवधान)

श्री हुक्मदेव नारायण यादव : मेरी ग्रावाज भी बहुत ऊंची उठ सकती है। ग्राप का संख्या बल ज्यादा हो सकता है, लेकिन . . . (व्यवधान)

श्री जें के के जेन: नो सर, ग्रगर उन को ऐसी कोई ग्रापिन थी तो उसी समय कहते कि ऐसा उन्होंने देखा। जेकिन यह क्या कोई तरीका है कि मिनिस्टर पर इस तरह से खड़े हो कर चार्ज लगा रहे हैं। We cannot tolerate this. Please ask him to sit down.

उपसभाष्यक्ष (श्री ग्रश्विनी कुमार) । भिनिस्टर साहब जबाब दे देंगे, ग्राप बैठिये।

श्री जे० के० जैन: कुछ परंपरायें होती हैं हाउस की। किस चीज का वह ज्वाब दे देंगे? ग्रापकोई भी कार्य मेम्बर से लगवा देंगे, फिर जवाब दे दिया जाएगा?...(श्रावधान)

उपसभाष्यक्ष (श्री अस्विनी कुमार) : अगर उसका उत्तर देना होगा तो दिया जाएगा, नहीं तो बात खत्म कर दी जाएगी।...(व्यवधान)

श्री हक्मदेव नारायण यादव इन्होंने कहा कि मैम्बर से खड़े होकर चार्ज लगवा देंगे, यह चेयर के प्रति शोमनीय है ? इसका मतलब वया है कि आप किसी दल से संबंधित हैं और ग्राप इंस्टिगेट कर रहे हैं, श्राप चार्ज लगवा रहे हैं ? ग्रगर ग्राप चार्ज लगवाइयेगा तो...(व्यवधान)

उपसभाष्यक (श्री ग्रश्विनी कुमार) : म्रासन पर इस प्रकार का मारीप लगाना **उचित नहों है, उनको बात कहने दीजिए ।**

SHRI JASWANT SINGH: Sir, my point is very simple, which I reiterate. This is not a personal allegation. It is about decorum and conduct ol proceedings inside the Housa. The Treasuryy Benches are rightfully entitled for their efficient functioning to access to officials and official consultation. The manner of official consultation is by written note which is ordinarily accepted. Should the Minister while sitting on her seat choose to consult verbally with the official gallery because the attendance in the House is low, it is against the decorum of the House. (Iti-terrupsions)

SHRI J. K. JAIN: Sir, this is too much. What is all this going on here?

उपसभाष्यक्ष (श्री श्रश्विनी कुमार) : देखिए, मैं खड़ा हं, ग्राप ज्ञान्त रहिए । थापने बात कह दी ।... (व्यवधान)

श्री जें० कें० जैन : ऐसा कहां क्यों जा रहा है ? . . . (व्यवधःन)

उपसभाष्यक्ष (श्री श्रश्वि कुमार): में श्रष्टयका महोदय को बता द्गा, इस प्वाइंट श्राफ आईर से परिचित कराऊंगा । जो डिसीजन होगा वह आ जाएगा ।... (व्यवधान) जो डिसीजन ग्रध्यक्ष को देना है, वह दे देंगे। उनकी रेकाई पर जो चीजें बाई हैं वह चली जाएंगी। (ब्यवधान)

AN HON. MEMBER: Hs is commenting on the attendance of the Treasury Benches.

(SHRIMATI) NAJMA HEP-DR. TULLA (Maharashtra): What did the Minister do? It is a wrong allegation that he is making. (Interruptions).

SHRI J. K. JAIN; Sir, you are encouraging it.

SHRI R. RAMAKRISHNAN (Tamil Nadu): If the Minister had done like that, she disturbed no one. And he should have raised it at that time. I was also sitting. I did not see any talking. If she has done it without disturbance, there is no harm. There is no harm. There is no point of Mr. Jaswant Singh raising it.

SHIM J. K. JAIN: It is in very cheap taste. Whatever Mr. Jaswant Singh 'aas said is in very cheap taste.

THE VICE-CHAIRMAN (SHRI ASH-WANI KUMAR): Mr. Kaiyanasundaram

KALYANASUNDARAM SHR1 M. (Tamil Nadu): Sir on the point ol order, * will ask him to drop it because it is not fair. Even if the hon Minister had consulted through ges» ture she did it without disturbing the proceedings of the House. "And we must be chivalrous to our lady Minister. Even if she had done it, it should not be made much of.

SHRI R. RAMAKRISHNAN; Mr. Jaswant Singh is requested to drop the point.

SHRI M. KALYANASUNDARAM: Now you have called me to speak on the Bill.

SHRI JASWANT SINGH-. There is no question ol that. Whatever I have said. I have said.

M. KALYANASUNDARAM: Sir, let me proceed with my speech. This Bil[^] although it seeks to curb

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or check the dangerous practice of capitation fees vate colleges, the objective.

dangerous practice of and corrupttion in private will in no way secure

Very difficult. This Bill has been introduced fo make a basic change in educational policy through amendment. If one goes through the various clauses, the impression will get is that it regularises ore the opening of private colleges, both in medical and engineering and such oiher professional faculties. It is not -iimed to curb but to regularise it. The provisions contained in the proposed clause 3, are already there in enactments which have brou into existence the various univei.J in the States. The State Legislatures have enacted laws for the conduct of those universit ics. Provisions are there even for granting affiliations or refusing affiliations or even cancelling affiliations. Now more or less the same provisions in those university acts are being enacted. Will it not amount to dual power? The universities are there to control all those private institutions, and here the University Grants Commission takes simlar powers to issue notice or to frame regulations and to issue notices directly to tbe colleges. The power is (riven to frame a regulation inconsultation with the universities and other institutions. But while taking action against the colleges, the University Grants Cornmission can take the action straightaway. The colleges are under the supervision of the universities. When there is a sort of dual control_ I do not know how it is going to be implemented. At the time of implementation it is capable of creating a lot of mischief. So, that is why, I feel it is unnecessary and unwanted.

If the Government is so serious about putting an end to this evil of capitation fees and coruption in opening private colleges, they can very wel! do so. They can stop all these

things by a separate legislation. This kind of provision would indeed enable such institutions to carry on their business unchecked. Even in cases where they want to take any action, they can go to a court and file a writ and get a stay and carry on. So, his Bill is not at all warranted, and it will not serve the purpose for which it has been brought.

So what should be done? If the Government is so serious about putting an end to the capitation fees and corruption in private institutions, a policy decision must fee taken. Even without an act they can do it. They can direct ail the State Governments and universities not to permit private colleges to be opened in engineering, medical and other faculties.

I find this is not confined to any State. Irrespective of the parties which are ruling those States, in almost all these Stales this evil has becom© very menacing to the students. What I find is, even in Tamil Nadu this- year they have permitted a large number of polytechnics for the diploma courses. Each student is asked to pay Rs. 15,000 in cash. A seat carbe got by giving Rs. 15,000. ' Engineering colleges are also to be opened. So_ Tamil Na also trying to copy other States. This evil has been there in every State. Now it is spreading even there.

Sir, in that what will be the morale of the students'? The students become victims of corruption while getting seats in institutions. He is being moulded amidst corruption. Wha will happen? Any one who become engineer or a doctor will be his service? WW he be his service to the countrj" or to the society? So, this is taking a very dangerous proposition. So we should be put an end to that practice. There can be no two opinions. But this Bill does not help that objective and I am say that the Government can very well control it even by an order.

Sir, who are those people and influential people who formed trusts?

Those trusts are indulging in large scale malpractices. I do net permitting the old institutions. mind There are some very old catholic and private colleges which are running and I feel they should not be disturbed. I am not aiming at them. They should not be disturbed. In fact they should be permitted. But those trusts which are formed recently during the past 10 years or so only for the purpose of solving the blackmoney of those industrialists who have secured lot of blackmoney, who do not know how to use that blackmoney have created such trusts and started colleges so that they can spend more money. The blackmoney is converted into white money by starting such institutions. They are opening more and more colleges. They have got some of professors and teachers under their control as bonded • labourers. (Time bell rings) Sir, I will take less than five minutes to conclude my speech. 1 have seen from my experience to own even a factory is not so easy, to maintain and to get the cooperation of the workers today are asserting their rights. But to run a factory by the management is not easy. But they ran control hundreds of professors and teachers and treat them as bonded labourers. They get their signatures for Rs. 1000/r and pay them Rs. 700/-This is what is happening. Why should they take recourse to such an indirect method? The powers ore there with universities to check such malpractices. If the University Grants Commission had guts, had the integrity to go into those problems they should have submitted a report.

Sir I have gone through several Annual Reports) of the University Grants Commission and there is no such mention about it. They have not even given cognizance to such a Bill in their reports. What does it show? Sir the functions of the University Grants Commission itself needs to be probed. In none of these Annual Reports they have made a reference to it. They have not given any directives to the Universities. So, I

feel that the University Grants Commission and the Central Givernment can give directives to the Universities and the State Governments not to permit opening of such private schools in such a large number, by charging capitation fee, except some charitable institutions who come with a phjlanthrcnic motive, they should be sidered, and not for those people who want to use education for their own profiteering.

THE VICE-CHAIRMAN (SHRI ASHWANI KUMAR): Shri S. K. Sahu

SHRI SANTOSH KUMAR SAHU (Orissa): Mr. Vice-Chairman Sir, I thank you for giving me this opportunity to say a few words on the Grants Universty Commission (Amendment) Bill, 1984, and I fully support the Bill. Sir, the Bill is mainly meant for augmenting the objectives of the University Grants Commission. The UGC Act was first passed in 1956, and need to be amended. Now, the basic question in the ptnendment as pointed in the objects is three. The first as pointed cut by the Subordinate Legislation Committee is to create safeguards so that regulations and enlargement made with retrospective effect so as to prejudicially affect the interests of any person who will be governed by such rule or regulation.

Sir, it is not only in this case; it is in every Act. It is taken as accepted that when any regulation is made which has retrospective effect, there must be a certificate given that it does not affect prejudically any member to whom such regulation applies. So it is natural that such a provision must be there in the Act. There is nothing wrong in it.

The second question; is that for some time past the University Grants Commission has been feeling handicapped in setting up establishments and financing the same to provide common facilities services, programmes, etc., for a group of universities or for the universities in general. Some of the Members have

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become very critical of this provision and it has been sought in clause 2 to insert the following sub-section (ccc) in section 12 of the Act:

"establish, in accordance with the regulations made under this Act, institution for providing common facilities, services and programmes for a group of universities or for the universities in general and maintain such, institutions or provide for their maintenance by allocatnig and disbursing out of the Fund of the Commission such grants as the Commission may deem neeessary;"

Sir, while considering this aspect many of the friends have become critical. I would I'ke to tell them that the of university has concept gradually undergone a great change in the world. First, if we go into the principle of a university, there is a book written by Cardinal Newman, "The Idea of a University" where a certain kind of university was envisaged. And that idea has changed. Then we came to another thought process of Hutchinson when he wrote another book, "The Idea of a Modern University". Now we have corae to a stage when we see in the developed conutries a multi university concept emerging, where a grup of universities concentrate on certain particular subjects. If this is meant by the amending provMon, it is! nothing wrong. Sir, I would like to give you the latest trend in universities from trje most developed country the United States of America. There you find three such groups of universities. One group is Harvard, Boston and the Massachusetts Institute of Science. The second group is Western California and the Coast universities. And the third is the Boston-Chicago group. And California West group contributes 30 per cent of the Nobel laureates of the world. Imagine how far scientific and technical education has advanced in the world

Sir, in India the University Grants Commissi¹ m, whatever the criticism

may be, has in the past done immense service to the development of higher education and to the development of universities in the country. Now when science and technology are undergoing revolutionary changes throughout the world, no country can expect to see that higher education does not deve-This is so not only in capitalist lon. countries but even in socialist coun-I have visited the USSR, tries. country which has given the utmost importance for development of education and research, as a result of which without any help, they can stand on their own feet today in the The fundamental point today is that education, Specially higher education, is one of the most crucial inputs for the progress of the nation as a whole. Without development of science and technoloby, probably we cannot compete with the fact changing world today. So it is very important that the University Grants Commission must sometimes imbibe certain new ideas. This Bill is a step forward. I would like to ask the hon. Minister one question. If you want to provide common facilities under this Act for a group of universities, it is welcome and it will help in the promotion of research and academic atmosphere. But I would only like to ask whether we have augmented the funds for the UGC so that we create certain institutes like that. We talk of the capitation fee and other thing. Let us go to the genesis of the problem. Why is capitation fee charged by certain private colleges? It is because we have no proper manpower Plannig in the country. we have proper man-power planning as in the socialist countries, as to how many engineers are required in what sector, colleges can be developed bring out so many engineers in many years. There should be proper perspective man-power planning.

4 p.M.

Probably that would have been clear like in many of the socialist countries and the people would not have been rushing to the private engineering

colleges. Secondly, as we have seen today if the country needs more number for engineers and doctors, then the institutions that are there under the Government should be strengthened and expanded. There was a time when we did not have enough number of technical institutions for want of funds or whatever may be reason. The other thing is there is no proper manpower planning. The policy of education in socialist countries is totally job-orineted. moment the man finishes his education today in Russa, he gets a letter for a job for which he has been trained. But unfortunately what we find in India today is people are trained in general education, in law and such other subjects, and they remain unemployed, they move about in the streets for work, for livelihood. On the other hand, there are countries there are States in India itself, which are much more developed, where there are a lot of industries set up there state here where are many Central projects coming up but there are no technically trained persons in their own State to man them. So there is a terrible crisis developing in our socio-economic structure. This aspect must be properly taken care of. The University Grants Commission must take a proper look at this aspect. Li fact, that is one of the objectives. They have a cell in the Education Department for manpower. But then we have not reached a stage where this cell can be organised in a scientific way as it is done in other countries. So this

The next point is one of our education committees should look into this that the student enrolment in our universities and colleges has increased from 29.52 lakhs jn 1981-82 to 31.37 lakhs in 1982-83. The rate of growth was 6-3 per cent as against 7.3 per cent. The rate of growth has decreased. This is also a fundamental question and We have to probe into it. It is a social cause because every student goes for higher education and if his training and education is not

should be given high priority.

utilised for the development of the country, if he remains jobless, if he roams about in the streets, he creates a social havoc there will be frustration which in turn will create a lot of bad effects on the society. So this thing should be gone into.

Then I come to the very important point of capitation fee which has been the subject-matter of discussion here lately. I have given you the genesis of the problem. We have nomanpower planning. For creating training facilities somewhere some people organise these institutions. Of course, one good thing is that the Central Government has taken steps to see that the fees are not higher, that the students are not harassed and that meritorious students do not suffer in getting admission for want of money. But at the same time, as Prof. Rao has beautifully put it, it should not create more chaos, these enactments amendments should not lead to greater chaos by way of interference by UGC in the activities of the universities which are running smoothly. I would therefore, suggest to the honourable Education Minister that a meeting of all the Vice-Chancellors may be colled in Delhi and they may be told there that from such and such day if capitation fee is charged or is alleged to have been charged by any institution, that institution will be disaffiliated from the concerned university or they will be debarred from getting any grants from the UGC. Such a step will serve as a deterrent to those indulging in the collection of capitation fee so that no man will ever dare open institutions private institutions for medical and engineering courses and fund them with capitation fees. Kaiyanasundaram was also speaking about this particular point; I know many of the private colleges where the lecturers are paid much less than what is shown in the acounts books and the mannagement takes away a big chunk of their salaries in a stealthy manner, in an unauthorised manner. What will be the impact of this on the youth of the country? This requires urgent consideration.

(Shri Santosh Kumar Sahu)

The UGC has brought some sort of a scheme and I congratulate the honourable Minister, and I hope when a comprehensive Bill is prepared and brought, ail these aspects will be taken care of in that with necessary remedial measures added thereto.

There is another important point which Prof. Rao has clearly mentioned and that is that by this power the UGC may go to any college or institution it likes, it chooses, to interfere with its administration. If you disaffiliate colleges without discussing the matter with the Vice-Chancellors and State Governments, the students will be the worst sufferers. On a previous occasion during this 'tiscu&sion it was pointed out here how many students were suffering in this way.

I not only support this Bill, but urge the Government of India to see that the University Grants Commission whose job is to promote higher education, to bring about scientific development through education and to provide research-oriented education to students and to train manpower. For carrying out these objectives they should have sufficient funds so that they could start more Central Universities in backward areas. At the last conference of Vice-Chancellors_ they had recommended this so that it can give a new hope to the people in these backward areas. This will be creating a new horizon of hope for them.

Through the process of man-power planning, it should be possible to train technological personnel in the courtry with a motive for national service. This motive can come only through education. In the USSR I found young boys from the beginning of their education being motivated through patriotism. We have chaos in the country because of lack of that urge to serve the country. For us education has no purpose and having nothing else to do our boys simply go to colleges and universities. If this attitude continues our country will suffer.

Now I am glad that ihe Government, through this Biit, has taken the right step. Still they wiH Ii. ake more drastic steps because education is the backbone of the country. We can create a bright future for India if we could create this urge to work for the eountry in the minds of our young boys and girl

With these words, I congratulate the Plon'ble Minister Tor bi forward this Bill

श्री धर्मकद प्रशन्त (जम्मू ग्रीर काण्यीर) : ग्राज जो विश्वेषक सदन के सामने है मैं उसका पूर्ण समर्थन करता हूं, इसलिए कि यह एक अच्छे उद्देश्य के लिए हमारे सामने लाया गया है। जैसा कि मंत्री जी ने ग्रभी कहा कि कालेजों की संख्या बहुत बढ़ रही है ग्रीर उसके साथ कैपिटेणन फीस भी बहुत बढ़ रही है तो उसके संध्य में यह विश्वेयक है।

[उपसमाध्यक्ष (श्रीमती माग्रेट घाल्या) पीठासीन हुई]

यह कैपिटेशन फीस हमारे राज्यों में इतनी वही है कि लोग इसको बजाय कैपिटेशन फीस के. पगडी फीस कहने लगे हैं। इस विधेयक से मेरा कोई ऐतराज नहीं है। कैवल मैं एक बात का इशारा करूंगा और वह यनिवर्सिटी की बारीनामी की बात है। युनिवर्सिटीज ग्राटोनामस बाडीज है, इनमें पोलिटिकल इन्टरफोबरेंस इतना बढ़ रहा है कि इनका जो ग्राटोनामस लक्ष्य है वह बहुत नीचे जा रहा है। हमारे जो राजनीतिज्ञ हैं उनका इन्टरफेक्ट्रेंस हो रहा है जिसके कारण युनिवसिटियों में भ्राप देखते हैं कि विद्यार्थी उश्रंखल होते हैं, ग्राग लगाते हैं, लाइब्रेरीज तक जला देते हैं । ऐसे ही 1968 की बात है, में बनारस में था, वहां संस्कृत युनिवसिटी के प्राध्यापक ग्राचार्य गौरी नाथ जी को संस्कृत के विद्यार्थियों ने पत्थरों से मारा था। तो यह जो धनुशासनहीनता है यह भी, जो

पोलिटिकल इन्टरफेयरेंस है, उसके कारण से बहुत ज्याद हो रही है।

यूनिविसिटी का स्टेट्यूट जो है, उसको हम पढ़ें तो पता लगेगा कि यूनिविसिटी अटानोमस बाड़ी है, परन्तु उसके जो सब से ऊपर है, राज्यपाल, जोिक चांसलर के रूप में यूनिविसिटी की कौसिल की अध्यक्षता करता है, यूनिविसिटी के अपने छोटे-छोटे बोर्ड्स हैं, कमेटीज हैं, सिडिकेट हैं, उसके ऊपर कौसिल है, जिसके अध्यक्ष, गवर्नर हैं, जो चांसलर के रूप में हैं, वह बैठते हैं। उसके नीचे प्रो-चांसलर है, जोिक मुख्य मंत्री है हर रियासत का।

में अपने राज्य के सन्दर्भ में कहूंगा कि वहां पिछले वर्ष एक विधेयक पेश हुआ था असेम्बली में जोकि पास नहीं हो सका और जो मुख्य कारण था, वह पालिटिक्स थी। इसके अलावा आज यूनिविस्टिज के बारे में जो कहा जाता है कि अटानोमस बाड़ी है, उसमें बोफ मिनिस्टर्ज और दूसरे मिनिस्टर्ज इन्टरवीन करते हैं, टेलीफोन करते हैं कि उस प्रोफेसर की नियुक्त करो, उसकी न करो, स्टुडेंट्स की जो एडिमिशंस हैं, उसमें इन्टर-फियरेंस होती है, ट्रॉसफर्ज होती हैं तो उसमें इंटरफियरेंस होती है, ट्रॉसफर्ज होती हैं तो उसमें

अभी एक अध्यापक मेरे पास आया— दो महीने की बात है—कहने लगा कि मेरी यहां सर्विस खत्म हो रही है, मुझे एक साल की एक्सटेंशन मिलनी चाहिए। मैंने कहा कि बाइस-चांसलर को क्यों नहीं कहा ?

उसने कहा कि बाइस-चांसलर को कहा था, पर उन्होंने कहा कि मेरे पास पावर्ष नहीं हैं, पावर्ष सारी चीफ मिनिस्टर के पास हैं। अब यूनिवसिटी की अटानमी में जब तक प्रशासन की ओर से पूरी इंटरिफथरेंस हो, बाइस-चांसलर की नियुक्ति होती है स्टेट्यूट के मुताबिक एक कमेटी बनती है, सिलेक्शन कमेटी जोकि वाइस-चांसलर की नियुक्ति करती है, परन्तु उस कमेटी ने स्रभी काम भी नहीं शुरू किया होता है, उसकी नियुक्ति पहले हो जाती है।

इसलिए यह जो इस कद्र पोलिटिकल इंटरिफयरेंस या राजनीतिक हस्तक्षेप है, यह बंद होना चाहिए, लेकिन यह युनिवर्सिटी के अधिकार में नहीं है और न ही शिक्षा मंत्री के ग्रधिकार में है, क्योंकि यह स्टैट सबजैक्ट है। लेकिन युनिवसिटी ग्रॉट्स कमीशन हर युनिवसिटी को ग्रांट देती है ग्रौर लिबरल ग्रांट देती है, ग्रगर लगाम सारी स्टेट गवनंमेंट के पास है, मगर एक डोरो यूनिवर्सिटी ग्रांट्स कमीशन के पास है, तो वहां पर कमेटीज जाती हैं, युनिवसिटी ग्रांट्स कमीशन द्वारा वहां कमीशन भेजें जाते हैं, तो उनको कम से कम यह कहा जाए कि भाई इतना इंटरिक्यरेंस न रखो । ग्रगर इस कंद्र पोलिटिकल इंटर-फियरेंस चलता रहा, तो युनिवर्सिटीच को जिस ध्येय के लिए बनाया गया है, वह सुधरेंगी नहीं, बिगडती जायेंगी।

इसके ग्रलावा यूनिवसिटो ग्रांट्स कमी शन ने यह कहा था कि पे-सकेल्ज ग्राफ टीचर्ज पांच साल के बाद रिवाइज होने चाहिए । उसकी तरफ कोई ध्यान नहीं दिया गया है । मैं शिक्षा मंत्री जी से कहूंगा कि यह जो पे-स्केल्ज हैं, पांच साल के बाद रिवाइज होने चाहिएं क्योंकि समय बहुत महंगा हो रहा हैं।

श्रीमन्, जम्मु यूनिवसिटी ने शिक्षा मंत्री जी के पास एक लैटर भेजा था कि वहां एम०बी०ए० कोर्स शुरू किया जाए। उन्होंने लिखा था कि यह मामला ग्रण्डर कनसिड़ेशन है, परन्तु यह नहीं हुआ।

तो यह वहां भुरू किया जाए ग्रौर उसकी बड़ी अरूरत है।

यह कह कर मैं अपना भाषण समाप्त करता हूँ। अन्यवाद । PROF. (MRS.) ASIMA CHATTER-JEE (Nominated): Madam, Vice-Chairman, I would like to take more time for speaking on this Bill and, therefore, I seek your indulgence in allowing me to do so.

Madam, I will associate myself with the proposal of the honourable Minister to take into consideration the University Grants Commission (Amendment) Bill. Before doing sO_{ℓ} I would like to make a few observations as I have been associated with the University Grants Commission for more than two decades in various capacities.

Madam, the University Grants Commission, as mentioned by the honourable Minister, was set up in December, 1953 and it became a statutory body in 1956 by an Act of Parliament. The late Dr. S. S. Bhatnagar was the first Chairman and he was functioning as Chairman in addition to attending to the work of the Ministry of National Resources and Scientific Research. The U.G.C. Act amended in 1972 when Prof. S. Nurul Hasan was the Minister of Education. Social Welfare and Culture. There is a provision in the Bill and that is that the University Grants Commission Act which provided under section 14 that if a University were to fail to comply with the recommendations of the Commission made in sections 12 and 13 of the U.G.C. Act, then taking into consideration any explanation, if any, furnished by the University the Commission could hold grant from the University. But there are two other provisions of the original Act. the principal Act-sections 25 and 26 with regard to various powers like furnishing of returns and maintenance of sandards by re-structuring of courses from time to time and modernising the syllabi to meet the social objectives. There had been a consistent demand that the U.G.C, should play a more positive role in determining the standards of higher education. Since the Universities provide a reasonably good barometer to the standard of education and since the Universities feed

schools and colleges vocational institutions, research institutions, various industries and administrative organisations with competent personnel, the University education should be concerned more with quality and not with quantity. Thereby the Bill seeks the amendment to empower the U.G.C, ia de-recognising the Colleges and the Universities if they fail to maintain the standards and to fulfill the academic norms. The University Grants Commission is, therefore, primarily responsible for the promotion and coordination of the University education and for the determination and maintenance of standards in educational institutions.

At present there are 124 Universities and 5000 colleges in the country. I think this is high time that the U. G C. should develop a suitable machinery for the determination of the standards of these 124 Universities and 5000 colleges and should give serious thought how to coordinate. I would like to know whether any machinery or any programme has been developed by the U. G. C. for the movement of teachers from 'one University to another. Sir, I know that the U. G. C. has created a number of teachers fellowships under which teachers can go to various Universities and there may ba interspecial mention might be made on adequate. More such schemes should be introduced for further interactions with the Universities. However, to assist these institutions and to maintain the standard the UGC has introduced many important programmes in Universities and Colleges. Of these special mention might be made on Universities Leadership Project (ULP), Colleges Science Improvement Programme (COSLD). , College Humanities and Social Science Improvement Programme. Faculty Improvement providing Programme (FIP), by opportunities to teachers, including teachers in rural areas, to modernise the courses of study and to keep abrest of modern developments in their field of study and rasearch and

to exchange ideas with experts in similar or related fields. Besides summer institutes seminars, workshops and teacher fellowships, etc. the UGC has introduced many other schemes for professional competence ol teachers with adequate financial sup-

Madam despite serious efforts by the U. G. C. to maintain the standard of teaching and qualitative improvements so essential for the proper growth of education, I think that some of the norms have been neglec-

This is due to the unplanned proliferation of education institutions with substandard teachers who are teaching out date courses. This mushroom growth, I mean unplanned and nonviable growth has created an adverse impact on standards of education as also on the tone and tenor of discipline. Political intervention, to some extent, is responsible for substandard leaching. In university campuses and colleges, tha political activities are flourishing and no one can deny that. The politicized teachers are taking the upperhand spending most of the time in politics as they have very little interest in the teaching profession. As a result they become outdated. But in order to be popular amongst the students, they encourage them to get involved in politics. This has not only polluted the academic atmosphere, but has made an adverse effect on the "Academic Community". Sincere devoted academicians are being and harassed.

A few distressing events are also happening in educational institutions. The problem of capitation fees in various professional colleges has been talked about. However, it is gratifying to note that the U. G. C. will take measures if the Bill is amended. In this respect I would like to say that should whole-heartedly .support this amendment without any hesitation. Also, I would request the U.G.C, to help the Universities and Colleges in restoring a clam and peaceful

academic atmosphere there so that the really devoted teachers and academicians might work peacefully.

The U. G. C. has initiated an important national programme which deserves special mention and attention of the House.

consideration Taking into available to the sector of higher education and research and the fast escalating cost of technical literature as well ag equipment, it was impossible for the U. C. C. to place adequate funds to the disposal of all 'the institutions of higher education in the country. Thereby, the U. G. C. has identified several departments or specialised groups in those departments in about 70 universities in the country based on assessment reports by the expert teams. The objective is to encourage these departments in carrying out advanced research and teaching keeping in view the excellence of work carried out by the extraordinary and dedicatad efforts of the Faculty and the research staff and considering the potential for future development as well as the need for developing viable groups in newly emerging thrust areas. The departments thus identified are designated as "the Centres of Excellence" under the categories (a) Centre of Advanced study (CAS) and (b) Department of special Assistance (DSA). The U.G.C, has been providing IOO per cent financial support for the programmes under CAS and DSA initially for a period of 5 years and subsequently for another ten years if the U.G.C, be satisfied with the critical evaluation of the progress of the Centres. The U. G. C. subsequently passes on the financial liabilities to the State Governmens at the end of 10 or 15 years. Madam, when the programmes were initiated by the U. G. C. these were initiated on tre condition that the State Governments will take over the financial responsibilities and liabilities, i.e., the recurring expenditure when the U. G. C', will no longer be

[Prof. (Mrs.) Asima Chatterjee]

in the picture after the period committed by them. Steverat such Centres which have been working excellently, are encountering great difficulties and are not able to function efficiently and effectively because of the apathy from Education Ministers in some State Governments.

They do not believe in the Centres of Excellence as appeared in the press reports. And the Centres also lace troubles created by the teachers in other sections in the Department as they could not come up to the academic standards as their colleagues in the Centres of Excellence. And what happens is that sometimes the State Governments stop the grants, and as a result of which the academicians run from pillar to the post for the maintenance of the Centres. Therefore, it is the duty of he UGC to see that its academic babies are carefully nurtured and can have proper growth. The UGC should, therefore, provide financial support to the Centres on IOO per cent basis for their development and also maintenance. And this would involve an expenditure of Rs. 4 crores per annum. Already a sum of Rs. 7 crores has been allotted by the Finance Ministry for this purpose. Madarn, if the UGC accepts may suggestions and continues to offer sustenance grants, the Centres would survive and would not wither away for lack of support from the State or for any reason whatsoever.

Madam, when education was trans^ ferred to the Concurrent List in 1976 Parliament, it as enacted by was welcomed educationists bv and teachers' organisation with the hope that the Central initiative in future ild bring new dynamism to this area. But the UGC, through which the Centre will function, could not make any breakthrough and give any thrust that would lift the laggard and uninterested State Governments because of their of vision and foresight. So far as the governance of the University and the appointm; nt of Vice-

are concerned --which Chancellors question has been raised by the hon. Member, Prof. Ramachanira Rao-we should seriously think about it. The UGC should come in the picture because the future of the university, its development, its standard and reputation will depend upon the vision and the capabilities Vice-Chancellor and his impartial and liberal views. And the Vice-Chancellor must have academic-cum-administrative excellence. Over and above all, he must be a non-political person. And then and then only, I thing the vision and the dreams of the UGC wilt be realised .

Thank you.

SHRI SANKAR PRASAD MITRA: Madam, Vice-Chairman, the two main purposes of this legislation have already been explained by the hon. Minister. We all know that there are now 124 universities in this country, some big and some small. But out of these 124 universities, it is also known that some of them are not universities in the strict sense of the term. They are glorified colleges. And from that paint of view in my humble opinion, Clause 2 of this Bill deserves every support.

A little while ago. I was reading a news item in the "National Herald" of this morning. This is an item of Bhopai. July 31. And it says—I quote:

"A decision has been taken to introduce Honours courses up to graduate level in all universities of Madhya Pradesh. Besides the courses, examination reforms recommended by the UGC will also be introduced, , , "

"These decisions were taken at a meeting of the Vice-Chancellors of all universities in the State held recently at Sagar. The Education Secretary, Ashok Vajpayee, also attended this meeting". If this news item be correct it appears that there are universities in the State of Madhya Pradesh which do not have today

•en honours courses at the graduate vel and they call themselves universes. In this context, to my mind, lause 2 of this Bill is a well conceived leasure. In connection with clause I would like to mention two other ubjects to which references have »een made both by Professor Rao and SOT Asima Chatterjee, who in this House have the authority to speak on this subject. One of the State Governments in this rounry was against, or was s .me doubt about centres of excellence. That State Government had constituted a committee with an eminent educationist ind an economist as> the Chairman and the Committee has submitted its reports a few months ago. The committee has recomonded that ai least five or six colleges in that Slate should be given the status of autonomous colleges. The Committee has cited as instances oet;;ras of excellence not only in democratic or capitalist countries but also in communist countries. The atmosphere of discouragement centres of excellence that is now being sought to be created must bo fought and fought vigorously at the Central level. Otherwise, the future of higher education in this country appears to be dark. The second point I in tend to mention in this connection is that the hon, the Education Minister had spoken at one stage during the last session of Parliament in the Lok sabha about a comprehensive Bill on universities. I shall be extremely grateful if she would be good enough to enlighten lis on her proposed comprehensive Bill because Professor Rao has spoken of an unpleasant situation which has arisen in Andhra Pradesh with regard to tlie appointment of a Vice-Chancellor.

A still more unpleasant situation has occurred in another State with regard to two vice-chancellors followed by a Bill by the State Legislative Assembly, to take away powers of the Chancellor in the University Act; but the Billl has been reserved for consideration of the President of India

for his aisseiri. The State Government has decided upon boycotting the Governor altogether with the result that a constitutional crisis is about to be created. In a • situation like this, I hope the hon. Education Minister would seriously cousin what the future of universities in this country is going to be, because unpleawt incidents have already taken place in 2 of the States in India ai .more unpleasant incidents are likely to take place in future. I do hope in her final reply to the debate, she would be kind enough to enlighten this House. With respect to capitation grants, I notice in this Bill stringent provisions sought to be introduced to stop capitation fees. But Prcf. R'ao is right in saying that detection of ^he offence contemplated would be difficult in practical field. So far as this Bill is concerned, in. clause 3 12A(4) a provision has been made for an inquiry and the procedur;: for the inquiry is to be provided by regulations. In other words this inquiry is the subject matter of delegated legislation and until the regulations are framed and available to us, it is not possible for any Member of the House to exoress an opinion a.s to how far this Bill would succeed in effectively checking this menace. I would respectfully submit to the hoa Education Minister that in trying to be stringent which she is justified ti, in doing, she has introduced certai:, measures which appear to be a littl& too harsh. I can understand a pro vision that a college taking capitatior. fee would be disaffiliated.

I can understand that this disaffiliation would lost for a specified period. But the Bill provides furthei in clause 3. which seeks to insert a new section 12 A, sub-section (4) that a prohibitory order may be passed preventing the colleges from presenting students then undergoing such course of study, from appearing at the examinati-os. Capitation fee, in the vast majority of cases, would be paid not by the students but by the

[Shri Sankar Prasad Mitra]

parents or the guardians of. the students on the insistence or invitation ol the authorities W the college con^ cerned. Therefore, the two principal offenders would be the parents oi the guardians on the one hand and the authorities of the college on the oiher. The student has managed to get admission. He has completed his course. He is about to appear at the examination. But by virtue of this prohibitory order, his future may' bfe ruined altogether. Because the next provision which has been made is 'The Commission may take all such steps as it may consider appropriate for safeguarding the interests of the students concerned.' These are provisions \fegue and; Indefinite. What steps would be considered to be appropriate, under what circumstances I do not know.. But kindly approach th[j matter from a humanitarian and pragmatic point of view and see thai at least the futur* of the student concerned is not ruined by reason of the crime or offence principally committed by somebody else. But generally speaking, we are all opposed to capitation fee and 1 am indeed glad that trie Centre is taking or at least trying to take some effective measures to stop this malpractice as far as possible.

With these words, I lend my support to the BH

श्री ह्यातुल्ला श्रन्सारी (नाम-निर्देणित) : जनाव, वाइस चेयरमैन साहिवा,
इस विःल के बारे में मेम्बारन ने श्रीर
चीजों पर तो जोर दिया ही है, लेकिन
सबसे ज्यादा जोर केपिटेशन फी पर
दिया । केपिटेशन फी का मतलव यह है
कि केपिटेशन फी के जरिए कालेजों
को श्रन्दर सेकेन्ड रेट स्टूडेन्ट्स दाखिला
पा जाते हैं श्रीर पढ़ते हैं श्रीर इस तरह
से डाक्टर बन बाहर निकलते हैं । सेकन्ड
रेट लोग फर्स्ट रेट बनकर निकलते हैं ।
उसके बाद हमारा इलाज करते हैं ।
जब तक दो चार केसेज खराब नहीं हो

जाते हैं, दो चार लोग मर नहीं जाते हैं उनकी प्रेक्टिस चलती रहती है । यह बात एलोपेबी के छ या सात कालेजों के बारे में है। लेकिन मैं ग्रापके सामने चार सी या पांच सी ऐसे होम्योपेथिक कालेजों का जिक्र करना चाहता हूं जो न तो रिकमनाइण्ड हैं श्रीर न ही उनको चलाने की इजाजत है, लेकिन फिर भी धडल्ले से चल रहे हैं। उनमें हर साल चार सौ या पांच सी होम्योपेथी के डाक्टर निकलते हैं। और वे आकार बैठते हैं, इलाज करते हैं। लेकिन ऋफसोस की वात है कि गवनमेन्ट ने ने।टिस नहीं लिया । एलो-पैथिक, होम्योपेथिक, यूनानी और आयुर्वेदिक ये नाम ये लेकिन एक नया नाम निकला है इलेक्ट्रोन्होम्योपेथी । उसके उसल भी वही हैं, इलाज भी वही है, और चें।जें भी वहीं हैं लेकिन नाम बदल दिया है। नाम बदल कर बोर्ड बनाया है और इसके सेन्टर कानपुर में भी हैं और कितने ही ग्रीर हैं ग्रीर इनके *चार* सी, पांच सौ वालेज हिन्द्रस्तान में चल रहे हैं। दो-तीन साल पढ़ाई होती है और इनको डिग्री दे दी जाती है ग्रीर पढ़कर निकलने के बाद ये प्रेक्टिस करते हैं, दवाइयें यहीं तैयार होती हैं। मालुम नहीं वे कहां तक ठीक होती है ग्रीर कहां तक खराब होती हैं। तो यह राकेट पूरे हिन्द्रतान में चल रहा है। अगर इस पर कन्द्रोल नहीं किया जाता तो हिन्द्रस्तान में हम लोगों की सेहत पर असर पड़ेगा। ये लोगों की सेहत के साथ खिलावड़ कर रहे हैं ग्रीर सब को नक्सान ५हंचा रहे हैं। असल चीज जो मैं ग्रापके सामने लाना चाहता हं कि 6-7 कालेज आप एलोपेथी के बन्द कार दें तो कोई बडी चीज नहीं होगी । कन्द्रोल बार देंगे, बंद कर देंगे कोई नक्सान नहीं होगा। लेकिन जो यह चार सौ, पांच सौ इलेक्ट्रो-होम्योपेथी के कालेज चल रहे हैं, इनको भी श्रापको देखना है, स्टेंडडडिज करना

है। चाहे तो ग्राप होम्योपैथिक बोर्ड के अन्दर इसको ले लीजिये और इसको बदला जाये । ये लोग वहां पढ़ते हैं और हमारे महरों ग्रीर देहातों में जा रहे हैं ग्रीर वहां लोगों को पढ़ाते हैं ग्रीर उनके द्वारा जो थर्ड ग्रेड होम्योपैथिक हैं वे ग्राकर प्रेक्टिस करने लगते हैं ग्रीर ग्रामदनी 400, 500 रुपये महावार हो जाती है। उन लोगों को डिग्री जल्दो भी दो जातो है। तीन साल का कोसँ होता है लेकिन डेंढ़ साल बाद, दो साल बाद भी उनको डिग्री दे देते हैं । यह राकेट जो देश में चल रहा है यह लोगों की सेहत के साथ खिलवाड़ कर रहा है में च हता हूं कि गवर्नमेन्ट इस छोर ध्यान वे ।

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Two of the Members were to speak but they are not in the House, Yes, Madam Minister

SHRIMATI SHEILA KAUL: There are so many others who have spoken and gone away. Madam Vice-Chairma^I am really in a fix, do not know whether I should reply to the hon. Members who are not present. I do not know the procedure and I want your help.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): If you reply, it will be on record.

DR. (SHRIMATI) NAJMA HEP-TULLA: They were not interested to hear your reply. They only make complaints and then go away.

SHRI SANKAR PRASAD MITRA: I think the hon. Minister should reply to all the points, to as many points as possible. Whether the Member is present or not it is immaterial but the hon. Minis'ter should reply to all the points, we should know what your policy is.

SHRIMATI SHEILA KAUL; The hon. Members who have put direct questions-, I believe, shouJd have been present.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh); We want to know all the points.

THE VCE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Let there not be another on this.

श्री ह्यानुस्ता श्रंसारी : इलेक्ट्रो-होम्योपैथी के नाम से 400-500 कालेज देश में चल रहे हैं और डिग्नी दे रहे हैं डेढ़ साल में, दो साल में । ऐसे होम्योपैथिक हिन्दुस्तान में प्रेक्टिस कर रहे हैं बस सब स्टैंडड श्रा रहे हैं और वे दवा भी दे रहे हैं ।

उपसभाष्यक्ष (श्रीमती मार्गेट आल्वा): आप बैठिये, वे रिप्लाई कर रही हैं।

SHRIMATI SHEILA KAUL: Well, I am very grateful to the hon. Members who have Ipartieipated in this discussion and taken such great interest. Some Members have expressed some reservations about the Bill, but more or less the Bill has been welcomed and I am very much pleased about that because it was a Bill, it was a requirement, that was pending for a long time and the wishes were that the Bill should be wrought about so that we could, ease the situation for such parents as are facing such inconveniences.

Shri Quasem had some doubt the UGC being armed with these additional powers when the commission's functioning had never been reviewed. I would like to inform the hon. Member that the functioning of the UGC was comprehensively reviewed by a committee which was headed by Shri V. S. Jha its Chairman and it submitted its report in 1977. This report was placed before Parliament as well. He also mentioned that

(Smt. Sheila Kaul)

there was no representation of teachers' organisations in the UGC. I would like to inform him that the membership of the Commission is drawn largely from academicians and teaching community.

Shri John expressed! .some reservations that the Bill only seeks to regulate fees and it does not ban collection of capitation fees. He enquired whether the UGC could initiate action suo raoto against any private management which collected capitation fees. I had mentioned, and I would like to Remind him. that only penalaction against an erring management can be taken only within the framework of our legal system. We do hope that once the type and scale of fees are laid down under this law, no management could demand any other fee from the students. If it is established within the legal framework that any management has demanded and collected fees over and above those prescribed under the regulations, the Ipenalty proposed is disaffiliation of thp college. The Commission can initiate the action on its own or on being informed by anybody. Shri John also mentioned that the UGC is too much centralised and it does not maintain the list of universities and colleges. Here I would like to inform him that the annual Report of the UGC is presented to the House every year and if the Member takes the trouble of going through that report, he will find the names of the universities in the country mentioned in the appendix to that report. As far the colleges, the Commission does compile the list of colleges recognised by it under sectiftn 2(f) of the UGC Act and copies of the list prepared by the Commission for 1982 are available in the Parliament Library for reference

Shri Jaichandra Singh wanted to know whether in the matter of establishing common facilities, the universities would be grouped State-wise or whether such grouping could cut across State barriers. As I explained, the intention is not to establish common facilities for all the universities in a State. Our intention is that in particular areas and fields, certain facilities should be available and be share by all the universities, if possible or at least by a group of universities. These universities could be grouped from different States, depending upon their area of specialisation and interest.

Professor Ramachandra Rao has referred to the recommendations of the Gajendragadkar Committee. I am thankful to him and would like to assure him that these recommendations would continue to guide our thinking on the state of universities and their governance.

It is difficult for the Central Government or the UGC to envisage in abstract terms the different conditions that might be there in the backward areas and hill areas. So, it is desirable to make a provision to meet actual situation that may come to light in due course. It was asked how we could charge the same type of fees when we do not know the conditions. When we come to know the conditions there has to be a little variation and that is why this has been done.

Shri Rao also mentioned about the hardship that might be caused to students if a college is disaffiliated. We have considered this matter carefully. The provision that we have proposed is disaffiliation only for a particular course of study for which fees are charged in violation of the regulation. There is also provision in the Bill for the Commission to take necessary steps to safeguard the interests of students who may be affected by such disaffiliation by helping them to find places in other colleges, if necessary.

Shri Jaswant Singh raised reservations about retrospective effect being given to rules. I can't assure him, %ut I just want to say that the provisions also make it clear that such retrospective effect will not prejudicially affect the interests of any person.

Professor Lakshamanna mentioned about elaborate procedures laid down for affiliation of colleges. The Bill that we are just now discussing does not interfere with the procedures, nor does it take away the right of a university to grant affiliation to a college. What provided there is derecognition of a college or a course of study, as 1 mentioned before, if there is a violation of the regulation o" fees. Even this contingency wiH not arise if the university takes into account the provisions of the Bill and ensures that no college affiliated to it violates them. In that case there would be an inquiry and in fact, no imposition of any decision on the university.

Professor Lakshmanna also meni .ned about the national tests. We want to have coordination in standards, we want to maintain standards of teaching and research m higher education. And we feel it is a Central responsibility, and the UGC has been set up to discharge this responsibility. Therefore, in order to maintain standards of research, the Commission is taking various steps like increasing the amount of fellowships to a'ttract talented scholars and improve the facilities and supervision. The Commission is taking one of the tests on the advice of various research bodies in the country and academics in the universities including the Vice-Chancellors, about 89 of whom assembled here in Delhi towards the end ot June to administer a gualifying test for a junior research fellowship. The fellowship will still be awarded by ihe universities out of the UGC funds, tout only to those candidates who score certain minimum marks in the national test. This is not taking away the freedom of the universities but only ensuring high quality of those undertake research and, through offer help in solving national problems.

श्री हुदमदेव नारायण यादव जी भी इस विषय पर बोले थे, लेकिन उन्होंने जो जिक किया, वह ज्यादा अपने प्रांत का ही किया और उन्होंने यह भी कहा कि वह समझते हैं कि वह बात जो कह रहे हैं, वह उन्हीं के स्टंट की है और इस वजह से--लेकिन मैं यह समझती थी कि वह इसलिए बता रहे थे कि उनकी वहां की समस्याएं क्या हैं, जोकि ह मलोगों को तो मालुम होनी चाहिए । यही उनका नजरिया था जोकि उन्होंने यहां कहा और मुझे यह सुन कर जरा श्रच्छा नहीं लगा कि वहां इस तरीके से हो रहा है जिससे कि लोगों को पढ़ाई में परेशानी हो रही है ग्रीर जो काम है, जैसे कि वह कहते हैं. वैसे नहीं हो रहा है, यह मैं उनसे समझती

यह बात है जो उन्होंने कही है, लेकिन इस बिल के विषय में उन्होंने कोई खास अपनी बात नहीं कही । अगर कोई खास बात जानना चाहते हों, तो फिर मुझ से पूछ लें ।

श्री हुक्मदेव नारायण यादव : दस हजार जो हमसे घूस मांगी गई, उसकी कोई इन्साफ मिलेगा कि नहीं ?

श्रीमती शीला कौल : देखिये, वह तो आपकी स्टेंट का मामला है। वह तो यहां का मामला नहीं है। अब आप तो पालियामेंट के मेम्बर हैं आप एम० एल० ए० तो हैं नहीं । एम० एल० ए० होते, तो बहां पूछते । आप तो यहां आ गये हैं, इसलिए आप यहां की बात पूछिये।

एक माननीय सदस्य : आपकी प्रोमो-शन हो गई है । श्री कल्याण रायः ग्रवदस हजार से नहीं दस लाख से काम चलेगा। . . . (च्यवधान)

श्रीमती शीला कौल: श्री साह जो ने पूछा था कि मैन-पावर रेक्वायरमेंट की असेसमेंट हुई है कि नहीं हुई है ? हमारे कालेजेज वर्गरह जो है, वह किस ग्रंदाज से बनाये जाते हैं खोले जाते हैं ? सो मैं यह बताना चाहती हूं कि सरकार जो है वह हमारा ध्यान इस बात पर जा रहा है और हम चाहते हैं कि जहां जरूरत हो उतने ही लोगों के लिए कालेजेज बनें, उतने ही लोग दाखिल हों। यह बात सही है, जो उन्होंने कहा कि जैसे यु एस । एस । आर । मुल्क है या और ऐसे मुल्क हैं, उनमें ऐसा होता है कि कि उन्हीं बच्चों को दाखिल किया जाता है, जिनको निकलने के बाद एकदम से नौकरी मिलती है। यह ग्रभी चैंको-स्लोबाकिया में भी यही बात है कि वहां वही बच्चे दाखिल किये जाएंगे, जिनके लिए कि ग्रागे चल कर जरूरत होगी फैबटरी में दाखिल करने की या युनिवर-सर्टी में दाखिल करने की, या उसके बाद जैसे ही निकलेंगे, वैसे ही उनको नौकरी मिलेगी, जैसे साह जी ने कहा कि कालेज में पढ़ने के बाद उनके साथ में नौकरी की चिट्ढी दे दी जाती है। तो यह ब्राइडिया बहुत शच्छा है स्रौर कछ ऐसे मल्कों में जहां कि यह तरीका चलता है, ठीक है, अच्छा है और होना चाहिए। लेकिन हमारा देश जो है, वह बहुत बड़ा है उसमें ग्रव हम जो कोशिश कर रहे हैं कि सभी पढ़ें, सभी लिखें, हम वोकेशनलाइजेशन तरफ जा रहे हैं कि कुछ लोग जो कि काम करना चाहते हैं, वह हाइर एजकेशन की तरफ अगर उनकी रुची नहीं है, तो न जाएं, वह काम ही करें।

तो हमारा जो नजरीया है, वह घीर तरीके का है, धीर ढंग का है। He wanted to know about the manpower requirement and its assessment. There was a working group set up in 1979 which nad indicated that no additional manpower was required till about 1990 and only adjustment of existing facilities could be made. Then in 1981 a review was taken by the AU-India Council of Technical Education which recommended selective expansion in new emerging areas, in backward areas, etc. The mushroom growth is too much because according to the manpower requirements everybody cannot get a job.

Then, Prof. Chatterjee vn\$ Justice Mitra have made their suggestions. Prof. Chatterjee has given us- some very good suggestions because she has been involved in a very meaningful manner on the UGC, and her suggestions are most welcome. Justice Mitra also, being a very experienced hand, mentioned that I had said that I would bring a comprehensive Bill. Well, as I mentioned before, there was a conference of the Vice-Chancellors in Delhi about a few weeks ago. And after that we had a conference of the Education Secretaries followed a conference of the Education Ministers where we have discussed very minutely also the problems of the universities of the standards of education and all that refers to education. And I would like to assure you that we are taking a very keen interest in the development of education programme. And when we will finish with the exercise, we shall do something in regard to what we are contemplating.

Shri Hayat Ulla Ansari mentioned about four colleges.

भ्रापने कर्माया है कि चार कलेज हैं। वे दवाइयां बनाते है।

श्री ह्यातुल्ला श्रंसारी : चार सी पहले हैं।

श्रीमती शीला कौल: चार सी काले जेज हैं? उनका स्टैंडर्ड नहीं ठीक है। श्री ह्यातुल्ला श्रंसारी : श्रन-श्राथी-राइज्ड हैं। उनको देखना है या सम्भालना है स्टन्डडाइज्ड करना है। नए कालेजज हैं। कुछ दवाएं बनाती हैं।

श्रीमती शीला कौल : श्रापका सुझाव ग्रच्छा है, क्योंकि यह दवाइयों की बात ग्राप कर रहे हैं।

श्री ह**यातुल्ला ग्रन्सारी** : दवाइयां ही बनाते हैं।

श्रीमती शीला कौल: नहीं हम तो इंजीनियर्ज बनाते हैं।

श्री ह्यातुल्ला श्रन्सारी: डा० बनाने की मैं कह रहा हूं। एजुकेशन में स्राता है।

श्रीमती शीला कौलः यह दवाई बनाने वाली तो जो मिनिस्ट्री ग्राफ हेल्थ है वह तो उस पर बहस कल हो चुकी हैं-।

श्री ह्यातुल्ला ग्रन्सारी: एजुकेशन का बताया। इसमें ग्राता है।

श्रीमती शीला कौल: शिक्षा से उसका कोई ताल्लुक नहीं है। हमारी शिक्षा से सम्बन्ध होना चाहिए।...(ब्यवधान)

तो मैं आप सब की बहुत आभारी हूं कि आपने इतना टाइम दिया इस बिल के ऊपर क्योंकि यह बिल जो था इसको टाइम तो कम था लेकिन आप लोगों ने इतना टाइम दिया और मुझे इससे ज्यादा फायदा मिला, आपने जो बहस की, लेकिन एक बात है, समझ में तहीं आया कि जो साहब्ल यहां बैठे थे वह क्या कह रहे थे, मुझे समझ नहीं आया कि बह क्या कह रहे थे। मैं तो खाली सुनती रह गई। बाहर होंगे तो उनसे पूछुंगी।

आप सब का बहुत-बहुत श्रिक्या।

THE VICE-CHAIRMAN (SHRI MATI MARGARET ALVA): I shall put the motion moved by Shrimati Sheila Kaul to vote.

The question is:

"That the Bill further to amend the University Grants Commission Act, 1956, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI MATI MARGARET ALVA): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was •i&deti to the Hill.

Clause ^(Insertion of r\exo section 12A)

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): There are two amendments. Do you move the amendments?

SHRI S. W. DHABE (Maharashtra): I move the amendments. I move:

"That at page 3_ after line 6 the following be inserted, namely:—

(1) Explanation.—For the purpose of this proviso, fees do not iaclude capitation fees or other unreasonable and exorbitant amounts charged as fees or in the form of donation."

I also move:

"That at page 3_ after line 25 the following be *inserted*, namely:—

(2) Provided the Commission shall, have powers to pass interim orders prohibiting such college from presenting any student for the award of the qualification if there is a *prima facie* proof of contravention of the provisions of sub-section (3)."

The questiois were proposed.

SHRI S. W. DHABE: Madam, Vice-Chairman, under the rules, I have moved an amendment at page 3 after line 6 in Section 12A Sub clause 2, that this Clause will not include capitation fee or any other fees in the name of fees or unreasonable and exorbitant amounts charged as fees except the tution and academic fees. Madarn, if the objective is to abolish the capitation fee and not to regulate it then the words used in this Clause should not include either "capitation fee or exorbitant or unreasonable fee" iadam, the Government of Andhra Pradesfi had' passed an ordinance abolishing the capitation fee. While the Government of Karnataka wants to regulate it by providing some deposits. Therefore I think the objective of the Hon'ble Minister is to prohibit the capitation fee and not to allow it. The charging of fee or regulation of the Bill means that it may also regulate the capitation fee and ir may also charge some capitation fee. Madam, in my State the engineering colleges are charging Rs. 6,000/- Tee and the mgdifcal colleges arte charging Rs. 30.000. This is nothing bat capitation or exorbitant fee. Therefore, when you used the 'regulating fpp' under Section 12A Sub-Clause 2 at the bottom, regulate it and not prohibit it, unless the expenditure is added to it. The matter in respect of which fee may be charged the word "fee" was specifically meant that the Government will not get the power to regulate the capitation fee. That is the object of my amendment to this

It takes a longer time to enquire into the matter. It will not serve any purpose. It is going to "take one or two years. Therefore my amendment is that interim power be given to the commission. In case of *prima facie* case and when then? is laying cf capitation fee interim power should be vesied with the commission so that capitation fee Ls not charged.

That is the objective. The Minister should reply to my amendments.

THE VICECHAIRMAN (SHRI-MATI MARGARET* ALVA,: The Minister will reply at the end.

SHRI S. W. DHABE: No, she must reply now.

THE VICE-CHAIRMAN (SHRI MATI MARGARET ALVA): Would you like to reply to these amendments.

•1'.iATI SHEILA KAUL: This [last the natural justice and 1 do not agree.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA); Now 1 am putting Mr. Dhabe's amendments to vote. The question is:

1. -That at jj:>ge ::. after line 6 the following be inserted, namely:--

Explanation.—For the purposes of this proviso. fees do not include capitation fees or other unreasonable and exorbitant amounts charged as fees or in the form of donation."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): The question is:

2. "That at page 3, *after* line 25 the following be inserted, namely.—

Provided the Cormaission shall have powers to pass interim orders prohibiting such college from presenting any student for the award of the qualification if there is a prima facie proof of contravention of the provisions of sub-section (3)."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA): Now, the question is:

That clause 3 stand part of the Bill.

The motion ivas adopted.

Clause 3 urns added to the Bill.

Clauses "4 to '.) were idde I to the

Clause 1. flic Exacting Formula and the Title were added to ihe Bill.

SHRIMATI SHEILA KAUL: I

•That the Bill be passed."

Tlie question was proposed.

SHRI S. W. DHABE: Madam, she has not replied. You said she would reply at the end.

VICE-CHAIRMAN THE (SHRI-MATI MARGARET ALVA;: She has said that she has nothing to add. You cannot force her to speak every time.

SHRI K. MOHANAN (Kerala): We want a reply now.

THE VICE-CHAIRMAN (SHRI-MATI MARGARET ALVA); The Minister has said she is not accepting the and she' has nothing to ami

SHRIMATI SHEILA KAUL: I have nothing io add. I do not accept it.

(SHRI-VICE-CHAIRMAN MATI MARGARET ALVA) : She has said it earlier. Now the question is:

That the Bill oe passed.

The motion was adopted.

(SHRI-THE VICE-CHAIRMAN MATI MARGARET ALVA) : We now go on to the Industrial Disputes (Amendment) Bill, 1984.

THE INDUSTRIAL DISPUTES (AMENDMENT) BILL 1984.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI DHARMA-VIR) : Madam Vice-Chairman, I beg to move:

•'That the Bill further to amend the Industrial Disputes Act, 1947, as passed by the Lok Sabha, be taken into consideration."

Madam. the amendments proposed in the Bill to the provisions relating to lay-off and retrenchment section 25M and section 25N of the Industrial Disputes Act, 1947, are on the same lines as the amended provisions relating to closure which was inserted Industrial Disputes by tbe (Amendment) Act, 1982. These amendments relating to closure were at the time incorporated taking into consideration the observations of the Supreme Court in the Excel wear case. These have become 'amendments necessary because certain High Courts have declared invalid the special. provisions relating lay-off and retrenchment contained in the We preferred appeals Act. have im the Supreme Court against decisions of the High Courts. However, as there is a vacuum making it difficult to deal effectively with cases oil lay-off and retrenchment, it is desirable that amendments to the relevant provisions shouLd be made taking into consideration the Supreme Court decision in the Excel Were case. This should enable the Government to protect the interests of workmen against arbitrary lay-off retrenchor ment. At the same time, provision is being made that the appropriate Government can reView the orders on its own motion or on the receipt of applications from the affected party or can refer the matter to a tribunal for adjudication, and the tribunal has to pass an order on such reference This will ensure within 30 days. speedy disposal of the matters reto lay-off and retrenchment referred to tribunals for adjudication.

We are also amending section 2(00) of the Industrial Disputes Act relating to retrenchment so as to cover cases of termination of services of workmen as a result of non-renewal of the contract cf employment or in accordance with the stipulation in the contract. This has become neeessary because of the difficulties in the interpretation of the., expression "retrenchment". As you are aware the Industrial Disputes (Amendment) Act. 1982, was passed by Parliament in August,